

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING
NO.24/81 DATED 20.03.2018 ACTUALLY HELD ON 05.04.2018

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 24/81 dated 20.03.2018 of Norms Committee-II for the year 2017-18 scheduled for 20.03.2018 was actually held on 05.04.2018 under the Chairmanship of Shri S.K. Samal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S.K. Bhatnagar, Dy. IA	MOS
2.	Shri Kirti Vardhan, DDG	DGFT
3.	Shri Vinod Kumar Kashyap, FTDO	DGFT

Minutes of the Meeting No.24/81 dated 20.03.2018 actually held on 04.05.2018 are confirmed by the Technical Authority.


VINOD KUMAR KASHYAP
Additional Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce and Industry
Government of India
New Delhi

MEETING NUMBER : 24/81-ALC2/2017 MEETING DATE : 20.03.2018

Case No.:56/24/81-ALC2/2017		Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00558/AM18/	RLA File :11/24/040/00027/AM12/	Lic.No/Date:1110025730 19.09.2011	Defer Date: 11.06.2018	

Decision : NC observed that the application for the above AA to DoT for comments. NC decided to await their comments and defer the case.

The case stands deferred to 11.06.2018.

Case No.:1/23/81-ALC2/2013	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00387/AM14/	RLA File :32/21/040/00032/AM14/	Lic.No/Date:3210063581 29.05.2013	Defer Date: 11.06.2018
Decision : NC observed that the application for the above AA to MoD for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.			

Case No.:16/20/81-ALC2/2016	Party Name:ICON POWER SOLUTIONS PVT LTD	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00449/AM17/	RLA File :05/23/040/00227/AM14/	Lic.No/Date:0510363701 27.08.2013	Defer Date: 11.06.2018

Decision : NC observed that the application for the above AA to MeitY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 11.06.2018.

Case No.:73/24/81-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00461/AM14/	RLA File :05/24/040/00295/AM14/	Lic.No/Date:0510371064 14.11.2013	Defer Date: 11.06.2018

Decision : NC observed that the application for the above AA to DIPP (Chemical Division) for comments. NC decided to await their comments and defer the case.

The case stands deferred to 11.06.2018.

5	Case No.:6/24/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00394/AM14/	RLA File :04/24/040/00192/AM14/	Lic.No/Date:0410152322 27.11.2013	Defer Date: 11.06.2018

VINOD KUMAR KASHYAP
 Foreign Trade Development Officer
 District Export Promotion Board
 District Collector of Foreign Trade
 District Administration of Commerce
 Udyog Bhawan, New Delhi

Decision : NC observed that the application for the above AA was referred to DoT for comments. NC decided to await their comments and defer the case.

The case stands deferred to 11.06.2018.

6	Case No.:7/24/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00395/AM14/	RLA File :04/24/040/00193/AM14/	Lic.No/Date:0410152323 27.11.2013	Defer Date: 11.06.2018
Decision : NC observed that the application for the above AA was referred to DoT for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.				

7	Case No.:84/24/81-ALC2/2013	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00472/AM14/	RLA File :07/24/040/00395/AM14/	Lic.No/Date:0710101901 04.02.2014	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to MNRE. No comments received inspite of reminders. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.				

8	Case No.:85/24/81-ALC2/2013	Party Name:TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00473/AM14/	RLA File :07/24/040/00413/AM14/	Lic.No/Date:0710102050 07.02.2014	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to MNRE. No comments received inspite of reminders. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.				

9	Case No.:43/14/81-ALC2/2016	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00294/AM17/	RLA File :32/21/040/00182/AM14/	Lic.No/Date:3210072953 07.02.2014	Defer Date: 11.06.2018
Decision : NC observed that the application for the above AA to MoD for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.				

10	Case No.:16/6/81-ALC2/2014	Party Name:LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00170/AM15/	RLA File :05/23/040/00004/AM15/	Lic.No/Date:0510386026 08.05.2014	Defer Date: 11.06.2018
Decision : NC observed that the application for the above AA to DoT for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.06.2018.				

11	Case No.:20/15/81-ALC2/2014	Party Name:SMART CARD IT SOLUTIONS LTD.	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00477/AM15/	RLA File :31/83/040/00160/AM15/	Lic.No/Date:3110064957 09.10.2014	Defer Date: 11.06.2018
Decision : NC observed that comments offered by MeitY were referred back for re-look. NC decided to await their comments and defer the case.				
The case stands deferred to 11.06.2018.				

12	Case No.:55/24/81-ALC2/2017	Party Name:KUMASS INTERNATIONAL	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00557/AM18/	RLA File :29/24/040/00013/AM15/	Lic.No/Date:2910025197 06.02.2015	Defer Date:
Decision : NC observed that the application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.06.2018.				

13	Case No.:5/24/81-ALC2/2015	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00507/AM16/	RLA File :03/95/040/01051/AM15/	Lic.No/Date:0310795328 15.04.2015	Defer Date: 11.06.2018
Decision : NC observed that the application for the above AA to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.06.2018.				

14	Case No.:32/14/81-ALC2/2016	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00283/AM17/	RLA File :03/94/040/00377/AM16/	Lic.No/Date:0310798078 11.08.2015	Defer Date: 11.06.2018

Decision : NC observed that application for the above AA not received from RA, Mumbai. NC decided to remind RA concerned and defer the case.

The case stands deferred to 11.06.2018.

15	Case No.:43/3/81-ALC2/2017	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00077/AM18/	RLA File :07/24/040/00191/AM16/	Lic.No/Date:0710108701 09.09.2015	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA has been referred to DIPP for comments on 02.01.2018. NC decided to await the comments of DIPP and defer the case. The case stands deferred to 20.03.2018				

16	Case No.:25/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00527/AM16/	RLA File :10/24/040/00081/AM16/	Lic.No/Date:1010059345 17.12.2015	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to MeitY. No comments received inspite of reminder. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.				

17	Case No.:28/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00530/AM16/	RLA File :10/24/040/00083/AM16/	Lic.No/Date:1010059344 17.12.2015	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to MeitY. No comments received inspite of reminder. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.				

18	Case No.:29/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00531/AM16/	RLA File :10/24/040/00082/AM16/	Lic.No/Date:1010059346 18.12.2015	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to MeitY. No comments received inspite of reminder. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.				

19	Case No.:27/15/81-ALC2/2017	Party Name:TRANSFORMERS & RECTIFIERS (INDIA) LTD	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00310/AM18/	RLA File :08/24/040/00216/AM16/	Lic.No/Date:0810136801 29.12.2015	Defer Date: 11.06.2018
Decision : NC observed that DHI deficiency letter sent to firm on 07.11.2017 followed with reminder dated 21.12.2017. NC decided await reply of the firm and defer the case. The case stands deferred to 11.06.2018.				

20	Case No.:26/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00528/AM16/	RLA File :10/24/040/00089/AM16/	Lic.No/Date:1010059352 30.12.2015	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to MeitY. NC decided to send a reminder and defer the case. The case stands deferred to 11.06.2018.				

21	Case No.:21/14/81-ALC2/2016	Party Name:FLASH FORGE PVT LTD	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00272/AM17/	RLA File :03/94/040/00856/AM16/	Lic.No/Date:0310802152 01.02.2016	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to MSME. No comments received inspite of reminder. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.				

22	Case No.:28/2/81-ALC2/2016	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00028/AM17/	RLA File :09/71/040/00168/AM16/	Lic.No/Date:0910063235 10.02.2016	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA has been referred to MOD for comments. NC decided to await the comments of MoD and defer the case. The case stands deferred to 20.03.2018				

23	Case No.:10/2/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00010/AM17/	RLA File :10/24/040/00106/AM16/	Lic.No/Date:1010059409 16.02.2016	Defer Date: 11.06.2018

Decision : NC observed that application for the above AA was referred to MeitY. No comments received inspite of reminder. NC decided to await their comments and defer the case.

The case stands deferred to 11.06.2018.

24	Case No.:11/2/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00011/AM17/	RLA File :10/24/040/00107/AM16/	Lic.No/Date:1010059410 16.02.2016	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to MeitY. No comments received inspite of reminder. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.				

25	Case No.:13/17/81-ALC2/2016	Party Name:THERMOPADS PVT. LTD	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00348/AM17/	RLA File :09/24/040/00697/AM16/	Lic.No/Date:0910063313 22.02.2016	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to MeitY. No comments received inspite of reminder. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.				

26	Case No.:31/2/81-ALC2/2016	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00031/AM17/	RLA File :03/95/040/00740/AM16/	Lic.No/Date:0310802976 02.03.2016	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to MSME. No comments received inspite of reminder. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.				

27	Case No.:8/14/81-ALC2/2016	Party Name:APOLLO INTERNATIONAL LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00259/AM17/	RLA File :05/23/040/00528/AM16/	Lic.No/Date:0510397935 15.03.2016	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to MeitY. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.				

28	Case No.:21/5/81-ALC2/2016	Party Name:SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00054/AM17/	RLA File :05/24/040/00587/AM16/	Lic.No/Date:0510398000 21.03.2016	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to MSME. No comments received inspite of reminder. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.				

29	Case No.:22/5/81-ALC2/2016	Party Name:SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00055/AM17/	RLA File :05/24/040/00588/AM16/	Lic.No/Date:0510398001 21.03.2016	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to MSME. No comments received inspite of reminder. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.				

30	Case No.:44/14/81- ALC2/2016	Party Name:MANASH KUMAR PAUL	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00295/AM17/	RLA File :02/24/040/00209/AM16/	Lic.No/Date:0210206561 21.03.2016	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.				

31	Case No.:7/5/81-ALC2/2016	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00040/AM17/	RLA File :04/24/040/00273/AM16/	Lic.No/Date:0410161766 01.04.2016	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to MSME. No comments received inspite of reminder. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.				

32	Case No.:12/10/81-ALC2/2016	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00197/AM17/	RLA File :05/24/040/00045/AM17/	Lic.No/Date:0510398533 17.05.2016	Defer Date: 11.06.2018

Decision : NC observed that application for the above AA was referred to MSME comments. NC decided to await their comments and defer the case.

The case stands deferred to 11.06.2018.

Case No.:2/6/81-ALC2/2017	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00142/AM18/	RLA File :10/24/040/00008/AM17/	Lic.No/Date:1010059489 24.05.2016	Defer Date: 11.06.2018

Decision : NC observed that application for the above AA was referred to MeitY for comments. No comments received inspite of reminder. NC decided to await their comments and defer the case.

The case stands deferred to 11.06.2018.

Case No.:17/14/81-ALC2/2016	Party Name: COSMO FERRITES LTD.,	Meet No/Date: 24/81-ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00268/AM17/	RLA File :22/24/040/00020/AM17/	Lic.No/Date: 2210015521 12.07.2016	Defer Date: 11.06.2018

Decision : NC observed that application for the above AA was referred to MSME for comments. No comments received inspite of reminder. NC decided to await their comments and defer the case.

The case stands deferred to 11.06.2018.

Case No.:75/14/81-ALC2/2016	Party Name:YASH METAL IMPEX PVT.LTD.	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00326/AM17/	RLA File :03/95/040/00288/AM17/	Lic.No/Date:0310806426 20.07.2016	Defer Date: 11.06.2018

Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 11.06.2018.

Case No.:20/14/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00271/AM17/	RLA File :10/24/040/00031/AM17/	Lic.No/Date:1010059568 28.07.2016	Defer Date: 11.06.2018

Decision : NC observed that application for the above AA was referred to MeitY for comments. No comments received inspite of reminder. NC decided to await their comments and defer the case.

The case stands deferred to 11.06.2018.

37	Case No.:3/17/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00338/AM17/	RLA File :10/24/040/00032/AM17/	Lic.No/Date:1010059569 28.07.2016	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to MeitY for comments. No comments received inspite of reminder. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.				

38	Case No.:49/14/81-ALC2/2016	Party Name:NSIL EXPORTS LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00300/AM17/	RLA File :56/24/040/00025/AM17/	Lic.No/Date:5610004970 08.08.2016	Defer Date: 11.06.2018
Decision : NC observed that firm has been requested to get the licence amendment sheet from the RA concerned for export product description. NC decided to await the same and defer the case. The case stands deferred to 11.06.2018				

39	Case No.:2/11/81-ALC2/2016	Party Name:SHARDA MOTOR INDS LTD	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00217/AM17/	RLA File :05/24/040/00210/AM17/	Lic.No/Date:0510399432 11.08.2016	Defer Date: 11.06.2018
Decision : NC observed that hard copy of the application not received from CLA, Delhi. NC decided to remind the RA concerned and defer the case. The case stands deferred to 11.06.2018.				

40	Case No.:66/14/81-ALC2/2016	Party Name:SHREE GANESH METALS	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00317/AM17/	RLA File :33/24/040/00003/AM17/	Lic.No/Date:3310030342 02.09.2016	Defer Date: 11.06.2018
Decision : NC observed that the application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.				

41	Case No.:17/21/81-ALC2/2017	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00458/AM18/	RLA File :03/95/040/00329/AM17/	Lic.No/Date:0310807589 02.09.2016	Defer Date: 11.06.2018

Decision : NC observed that the application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 11.06.2018.

42	Case No.:1/17/81-ALC2/2016	Party Name:MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00336/AM17/	RLA File :05/24/040/00291/AM17/	Lic.No/Date:0510399684 12.09.2016	Defer Date: 11.06.2018

Decision : NC observed that the application for the above AA was referred to DIPP (Chemical Division) for comments. NC decided to await their comments and defer the case.

The case stands deferred to 11.06.2018.

43	Case No.:2/17/81-ALC2/2016	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00337/AM17/	RLA File :11/24/040/00002/AM17/	Lic.No/Date:1110028230 22.09.2016	Defer Date: 11.06.2018

Decision : NC noted that DHI deficiency letter dated 22.12.2017 sent to firm and reply of the firm is awaited.

The case stands deferred to 11.06.2018.

44	Case No.:2/23/81-ALC2/2016	Party Name:CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00549/AM17/	RLA File :34/24/040/00196/AM17/	Lic.No/Date:3410042580 06.10.2016	Defer Date: 11.06.2018

Decision : NC observed that the comments offered by MoS were referred back for re-look. NC decided to await their comments and defer the case.

The case stands deferred to 11.06.2018.

45	Case No.:40/21/81-ALC2/2017	Party Name:SUNDARAM-CLAYTON LIMITED,	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00481/AM18/	RLA File :04/24/040/00091/AM17/	Lic.No/Date:0410162399 20.10.2016	Defer Date: 11.06.2018

Decision : NC observed that the application for the above AA was referred to DIPP for comments on 17.01.2018. NC decided to await their comments and defer the case.

The case stands deferred to 11.06.2018.

46	Case No.:9/20/81-ALC2/2016	Party Name:BILCARE	Meet No/Date:24/81-	Status:
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	LIMITED	ALC2/2017 20.03.2018	Deferred
HQ File :01/81/050/00442/AM17/	RLA File :31/83/040/00099/AM17/	Lic.No/Date:3110066383 25.10.2016	Defer Date: 11.06.2018
Decision : NC observed that the application for the above AA was referred to DIPP (Chemical Division) for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 11.06.2018.			

47	Case No.: 14/20/81-ALC2/2016	Party Name:GRAVITA INDIA LTD	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00447/AM17/	RLA File :13/24/040/00030/AM17/	Lic.No/Date:1310048426 26.10.2016	Defer Date: 11.06.2018
Decision : NC observed that the application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.06.2018.				

48	Case No.: 26/20/81-ALC2/2016	Party Name:MAAN ALUMINIUM LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00459/AM17/	RLA File :05/24/040/00298/AM17/	Lic.No/Date:0510400323 28.10.2016	Defer Date: 11.06.2018
Decision : NC observed that the application for the above AA to DIPP for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.06.2018.				

49	Case No.: 16/23/81-ALC2/2016	Party Name:MEHTA TUBES LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00563/AM17/	RLA File :03/95/040/00404/AM17/	Lic.No/Date:0310809263 23.11.2016	Defer Date: 11.06.2018
Decision : NC observed that the application for the above AA to DIPP for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.06.2018.				

50	Case No.: 29/20/81-ALC2/2016	Party Name:MAURIA UDYOG LTD	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00462/AM17/	RLA File :05/24/040/00365/AM17/	Lic.No/Date:0510400508 28.11.2016	Defer Date: 11.06.2018
Decision : NC observed that the reply of the firm to DIPP deficiency letter sent to DIPP for				

comments. NC decided to await their comments and defer the case.

The case stands deferred to 11.06.2018.

51	Case No.:41/20/81-ALC2/2016	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00474/AM17/	RLA File :05/24/040/00426/AM17/	Lic.No/Date:0510400559 30.11.2016	Defer Date: 11.06.2018
Decision : NC observed that the application for the above AA was referred to DIPP(Chimerical Division) for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.06.2018.				

52	Case No.:13/20/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00446/AM17/	RLA File :10/24/040/00081/AM17/	Lic.No/Date:1010059661 06.12.2016	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to MeitY for comments. No comments received inspite of reminder. NC decided to await their comments and defer the case.				
The case stands deferred to 11.06.2018.				

53	Case No.:14/23/81-ALC2/2016	Party Name:GRAVITA INDIA LTD	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00561/AM17/	RLA File :13/24/040/00041/AM17/	Lic.No/Date:1310048507 30.12.2016	Defer Date: 11.06.2018
Decision : NC observed that the application for the above was referred to AA to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.06.2018.				

54	Case No.:26/23/81-ALC2/2016	Party Name:VEDANTA LIMITED	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00573/AM17/	RLA File :05/24/040/00503/AM17/	Lic.No/Date:0510401264 12.01.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to Min of Mines for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.06.2018.				

55	Case No.:8/23/81-ALC2/2016	Party Name:APAR	Meet No/Date:24/81-	Status:
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	INDUSTRIES LIMITED	ALC2/2017 20.03.2018	Deferred
HQ File :01/81/050/00555/AM17/	RLA File :34/24/040/00294/AM17/	Lic.No/Date:3410042873 20.01.2017	Defer Date: 11.06.2018
Decision : NC observed that hard copy of the application not received form RA, Vadodara inspite of reminder. NC decided to send another reminder and defer the case.			
The case stands deferred to 11.06.2018.			

56	Case No.: 32/3/81-ALC2/2017	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00066/AM18/	RLA File :03/95/040/00892/AM17/	Lic.No/Date:0310811420 23.02.2017	Defer Date: 11.06.2018
Decision : NC observed that of the application has been referred to MoS for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.06.2018.				

57	Case No.: 35/3/81-ALC2/2017	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00069/AM18/	RLA File :03/95/040/00893/AM17/	Lic.No/Date:0310811421 23.02.2017	Defer Date: 11.06.2018
Decision : NC observed that of the application has been referred to MoS for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.06.2018.				

58	Case No.: 24/3/81-ALC2/2017	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00058/AM18/	RLA File :03/95/040/00918/AM17/	Lic.No/Date:0310811575 02.03.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to MoS for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.06.2018.				

59	Case No.: 4/3/81-ALC2/2017	Party Name:SWASTIK INDUSTRIES	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00038/AM18/	RLA File :05/24/040/00620/AM17/	Lic.No/Date:0510401905 09.03.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to				

DIPP for comments . NC decided to await their comments and defer the case.

The case stands deferred to 11.06.2018.

60	Case No.: 37/3/81-ALC2/2017	Party Name: R.R.KABEL LIMITED,	Meet No/Date: 24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00071/AM18/	RLA File :03/95/040/00450/AM17/	Lic.No/Date: 0310811810 14.03.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.			

61	Case No.: 2/3/81-ALC2/2017	Party Name: JINDAL QUALITY TUBULAR LIMITED	Meet No/Date: 24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00036/AM18/	RLA File :05/23/040/00594/AM17/	Lic.No/Date: 0510401960 15.03.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.			

62	Case No.: 16/9/81-ALC2/2017	Party Name: NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date: 24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00187/AM18/	RLA File :56/24/040/00051/AM17/	Lic.No/Date: 5610005104 23.03.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to MoS for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.			

63	Case No.: 13/12/81-ALC2/2017	Party Name: RAJHANS METALS PVT. LIMITED	Meet No/Date: 24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00268/AM18/	RLA File :24/24/040/00036/AM17/	Lic.No/Date: 2410042167 31.03.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.			

64	Case No.: 1/6/81-ALC2/2017	Party Name: FIN LABS AUDIO	Meet No/Date: 24/81-	Status:
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	PVT. LTD.	ALC2/2017 20.03.2018	Deferred
HQ File :01/81/050/00141/AM18/	RLA File :22/24/040/00117/AM17/	Lic.No/Date:2210015687 17.04.2017	Defer Date: 11.06.2018
Decision : NC observed that MeitY deficiency letter dated 04.07.2017 followed with reminder dated 21.08.2017, 9.11.2017 and 21.12.2017 sent to firm. NC decided to await their reply of the firm and defer the case.			
The case stands deferred to 11.06.2018.			

65	Case No.: 17/9/81-ALC2/2017	Party Name:NITSON AND AMITSU BUILDING SYSTEMS PRIVATE LIMITED	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00188/AM18/	RLA File :05/24/040/00053/AM18/	Lic.No/Date:0510402502 09.05.2017	Defer Date: 11.06.2018
Decision : NC observed that DIPP deficiency letter dated 10.11.2017 followed with reminder dated 21.12.2017 sent to firm. NC decided to await their reply of the firm and defer the case.				
The case stands deferred to 11.06.2018.				

66	Case No.: 30/9/81-ALC2/2017	Party Name:UTTAM STEEL ALLOYS P.LTD.	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00201/AM18/	RLA File :05/24/040/00067/AM18/	Lic.No/Date:0510402570 16.05.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.06.2018.				

67	Case No.: 46/9/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00217/AM18/	RLA File :03/95/040/00089/AM18/	Lic.No/Date:0310813355 17.05.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.06.2018.				

68	Case No.: 28/9/81-ALC2/2017	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00199/AM18/	RLA File :05/24/040/00073/AM18/	Lic.No/Date:0510402645 19.05.2017	Defer Date: 11.06.2018

Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 11.06.2018.

69	Case No.:27/9/81-ALC2/2017	Party Name:MAGPPIE INTERNATIONAL LTD ,	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00198/AM18/	RLA File :05/24/040/00088/AM18/	Lic.No/Date:0510402678 23.05.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.				

70	Case No.:29/9/81-ALC2/2017	Party Name:S. S. IMPEX	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00200/AM18/	RLA File :05/24/040/00093/AM18/	Lic.No/Date:0510402690 24.05.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.				

71	Case No.:2/12/81-ALC2/2017	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00257/AM18/	RLA File :07/24/040/00041/AM18/	Lic.No/Date:0710111669 26.05.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.				

72	Case No.:3/6/81-ALC2/2017	Party Name:ABB INDIA LIMITED.	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00143/AM18/	RLA File :07/24/040/00070/AM18/	Lic.No/Date:0710111690 30.05.2017	Defer Date: 11.06.2018
Decision : NC observed that hard copy of the application not received from RA, Bangalore. NC decided to remind the RA concerned and defer the case. The case stands deferred to 11.06.2018.				

73	Case No.:15/9/81-ALC2/2017	Party Name:MAURIA UDYOG LTD	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00186/AM18/	RLA File :05/24/040/00090/AM18/	Lic.No/Date:0510402986 31.05.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 11.06.2018.			

74	Case No.:21/9/81-ALC2/2017	Party Name:RAJ ENTERPRISES	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00192/AM18/	RLA File :05/24/040/00104/AM18/	Lic.No/Date:0510402988 31.05.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 11.06.2018.			

75	Case No.:25/15/81-ALC2/2017	Party Name:SHRI PARSHAVNATH IMPEX (INDIA)	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00308/AM18/	RLA File :05/24/040/00103/AM18/	Lic.No/Date:0510403027 05.06.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 11.06.2018.			

76	Case No.:7/9/81-ALC2/2017	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00178/AM18/	RLA File :11/24/040/00003/AM18/	Lic.No/Date:1110028288 06.06.2017	Defer Date: 11.06.2018
	Decision : NC observed that DHI deficiency letter sent to firm on 28.03.2018 seeking information as sought by DHI vide their UO NO. 3/67/2017 dated 19.01.2018.			
	The case stands deferred to 11.06.2018.			

77	Case No.:22/9/81-ALC2/2017	Party Name:VEDANTA LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00193/AM18/	RLA File :05/24/040/00117/AM18/	Lic.No/Date:0510403068 08.06.2017	Defer Date: 11.06.2018

Decision : NC observed that application for the above AA was referred to Min. of Mines for comments. NC decided to await their comments and defer the case.

The case stands deferred to 11.06.2018.

Case No.:47/9/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:24/81-ALC2/2017 20.03.2018	Approved
HQ File :01/81/050/00218/AM18/	RLA File :03/95/040/00197/AM18/	Lic.No/Date:0310813868 08.06.2017	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP written comments vide F.No.7/29/2018-TS dated 16.03.2018 as under :

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 14 under the Advance Authorization may be specified as under :

SCHEDULE OF CONSUMPTION AND CIF VALUES OF RAW MATERIALS ADVANCE AUTHORISATION FILE NO. 03/95/040/00197/AM18 ADVANCE AUTHORISATION NO. 0310813868 Dated 08.06.2017			
Sr. No.	Size & type Of Cables	Qty (MTRS)	Cable wt (MTs)
1	Copper Cond. XLPE Insulated ZHFR Sheathed Al. Wire Armoured Cables Below 1000 V.		
1.01	1 Core X 630 Sq.MM	4000	27.080
1.02	1 Core X 500 Sq.MM	2000	10.680
1.03	1 Core X 630 Sq.MM	4000	27.080
1.04	1 Core X 500 Sq.MM	3000	16.020
2	Copper Cond. XLPE Insulated PVC Sheathed Al. Wire Armoured Cables Below 1000 V.		
2.01	1 Core X 300 Sq.MM	10000	32.900
2.02	1 Core X 400 Sq.MM	5000	16.450
2.03	1 Core X 300 Sq.MM	5000	16.450
2.04	1 Core X 150 Sq.MM	320	0.602
3	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables Below 1000 V.		
3.01	2 Core X 2.5 Sq.MM	21880	10.174
3.02	2 Core X 4 Sq.MM	17700	9.381
3.03	2 Core X 6 Sq.MM	2260	1.401
3.04	3 Core X 4 Sq.MM	4585	2.705
3.05	3 Core X 6 Sq.MM	2480	1.934
3.06	4 Core X 4 Sq.MM	9840	6.691
3.07	2 Core X 10 Sq.MM	860	0.791
3.08	3 Core X 10 Sq.MM	640	0.672
3.09	3 Core X 16 Sq.MM	4340	5.816

3.10	2 Core X 16 Sq.MM	1000	1.170
3.11	2 Core X 70 Sq.MM	13200	29.172
3.12	2 Core X 95 Sq.MM	12500	35.500
3.13	3 Core X 240 Sq.MM	18000	158.040
3.14	3.5 Core X 300 Sq.MM	70000	858.900
3.15	3 Core X 50 Sq.MM	720	1.591
3.16	3 Core X 95 Sq.MM	6080	23.408
3.17	3 Core X 120 Sq.MM	640	2.976
3.18	3.5 Core X 120 Sq.MM	220	1.192
3.19	2 Core X 25 Sq.MM	220	0.279
3.20	4 Core X 25 Sq.MM	2000	3.720
3.21	3 Core X 25 Sq.MM	6000	8.100
3.22	12 Core X 2.5 Sq.MM	21500	20.210
4	Copper Cond. XLPE Insulated I & O Shielded PVC Sheathed GS. Wire Braiding Instrumentation Cables Below 1000 V.		
4.01	3 Pair X 2.5 Sq.MM	13200	9.108
5	Copper Cond. XLPE Insulated I&O Shielded PVC Sheathed Armoured Instrumentation Cables Below 1000 V.		
5.01	6 Pair X 2.5 Sq.MM	11240	15.174
5.02	5 Pair X 0.5 Sq.MM	52200	25.056
5.03	5 T X 1.5 Sq.MM	10350	10.350
5.04	2 Pair X 1.5 Sq.MM	25650	11.799
5.05	10 T X 1.5 Sq.MM	46800	76.752
5.06	2 T X 1.5 Sq.MM	2000	1.080
5.07	7 T X 1.5 Sq.MM	4000	4.800
6	Copper Cond. XLPE Insulated Overall Shielded PVC Sheathed GS. Wire Braiding Instrumentation Cables Below 1000 V.		
6.01	1 Pair X 2.5 Sq.MM	3240	0.940
7	Cu.Cond. Covered with Semi Cond. Comp. XLPE Insulated Cu. Tape ZHFR Sheathed Armoured Cables 11 KV.		
7.01	3 Core X 240 Sq.MM	1000	12.750
8	Cu.Cond. Covered with Semi Cond. Comp. XLPE Insulated Cu. Tape PVC Sheathed Armoured Cables 11 KV.		
8.01	3 Core X 240 Sq.MM	4000	50.920
9	Copper Cond. Covered with Glass Mica Tape XLPE Insulated ZHFR Sheathed Unarmoured Cables Below 1000 V.		
9.01	2 Core X 2.5 Sq.MM	1000	0.225
9.02	5 Pair X 0.5 Sq.MM	5610	0.982

9.03	10 Pair X 0.5 Sq.MM	2650	0.848
10	Copper Cond. XLPE Insulated Overall Shielded PVC Sheathed Armoured Instrumentation Cables Below 1000 V.		
10.01	5 Pair X 0.5 Sq.MM	56700	21.830
11	Copper Cond. XLPE Insulated ZHFR Sheathed Unarmoured Cables Below 1000 V.		
11.01	5 Pair X 0.5 Sq.MM	500	0.067
12	Copper Cond. Covered with Glass Mica Tape XLPE Insulated I&O Shielded PVC Sheathed Armoured Cables Below 1000 V.		
12.01	20 Pair X 0.5 Sq.MM	750	1.320
12.02	5 T X 1.5 Sq.MM	33650	41.390
12.03	10 T X 1.5 Sq.MM	1950	3.920
13	Copper Cond. Covered with Glass Mica Tape XLPE Insulated Overall Shielded PVC Sheathed Armoured Cables Below 1000 V.		
13.01	2 Pair X 0.5 Sq.MM	7700	2.849
13.02	10 Pair X 0.5 Sq.MM	5000	4.100
13.03	20 Pair X 0.5 Sq.MM	1400	1.960
13.04	5 Pair X 0.5 Sq.MM	22965	11.942
13.05	5 Pair X 0.5 Sq.MM	11650	6.058
14	Copper Cond. PE Insulated Petroleum Jelly with PVC Sheathed Armoured Co-Axial Cables Below 1000 V.		
14.01	RG 6	680	0.150

- Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 14.
- Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 & 2.
- Quantity of import item at Sl. No. 3 i.e. LDPE Compound may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1 to 13.
- Quantity of import item at Sl. No. 4 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 7 & 8.
- Quantity of import item at Sl. No. 5 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 2 to 6, 8, 10 & 12 to 14.
- Quantity of import item at Sl. No. 6 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export item at Sl. No. 2 to 6, 8, 10 & 12 to 14.
- Quantity of import item at Sl. No. 7 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 7 & 8.
- Quantity of import item at Sl. No. 8 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the export items at Sl. No.3, 5, 7, 8, 10 & 12 to 14.
- Quantity of import item at Sl. No. 9 i.e. Glass Mica Tape may be allowed as 1.02 Kgs./Kg. content in the export items at Sl. No. 9, 12 & 13.
- Quantities of import items at Sl. No. 10 to 17(LLDPE, Aluminium Trihydrate. Silane Coupling

Agent, Perkadox, Antioxidant, Calcium Carbonate, Calcined Clay, Magnesium Hydroxide) may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1, 7, 9 & 11.
12. Import item at Sl. No. 18 i.e. Wooden Cable Drum may be allowed as per packing policy.

RA concerned may take suitable consequential action accordingly.

Case No.:5/9/81-ALC2/2017	Party Name:BBM ACOUSTIC INDIA PVT.LTD	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00176/AM18/	RLA File :31/83/040/00028/AM18/	Lic.No/Date:3110066779 09.06.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 11.06.2018.			

Case No.:50/9/81-ALC2/2017	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00221/AM18/	RLA File :03/95/040/00017/AM18/	Lic.No/Date:0310814163 21.06.2017	Defer Date: 11.06.2018
Decision : NC decided to forward the application for the above AA to MoS for comments and defer the case.			
The case stands deferred to 11.06.2018.			

Case No.:6/15/81-ALC2/2017	Party Name:VERSATILE CARD TECHNOLOGY PVT LTD	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00289/AM18/	RLA File :04/24/040/00064/AM18/	Lic.No/Date:0410163275 27.06.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 11.06.2018.			

Case No.:7/15/81-ALC2/2017	Party Name:VERSATILE CARD TECHNOLOGY PVT LTD	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00290/AM18/	RLA File :04/24/040/00062/AM18/	Lic.No/Date:0410163278 27.06.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 11.06.2018.			

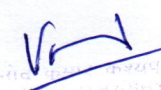
Case No.:1/12/81-ALC2/2017	Party Name:GRAVITA INDIA LTD	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00256/AM18/	RLA File :13/24/040/00019/AM18/	Lic.No/Date:1310048672 04.07.2017	Defer Date: 11.06.2018
83	Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.		

Case No.:11/15/81-ALC2/2017	Party Name:APL APOLLO TUBES LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00294/AM18/	RLA File :05/23/040/00129/AM18/	Lic.No/Date:0510403320 04.07.2017	Defer Date: 11.06.2018
84	Decision : NC observed that application for the above AA was referred to DIPP on 16.10.2017 for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.		

Case No.:3/24/81-ALC2/2017	Party Name:GEEKAY WIRES LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00505/AM18/	RLA File :09/24/040/00169/AM18/	Lic.No/Date:0910065272 14.07.2017	Defer Date:
85	Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.		

Case No.:13/15/81-ALC2/2017	Party Name:DYNAMIC FLOW PRODUCTS PVT.LTD.	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00296/AM18/	RLA File :03/94/040/00321/AM18/	Lic.No/Date:0310814660 18.07.2017	Defer Date: 11.06.2018
86	Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.		

Case No.:18/24/81-ALC2/2017	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00520/AM18/	RLA File :56/24/040/00015/AM18/	Lic.No/Date:5610005177 18.07.2017	Defer Date:
87			


 Director, Public Information
 Ministry of Information & Public Relations
 Government of India
 New Delhi - 110002

Decision : NC observed that application for the above AA was referred to MOS for comments. NC decided to await their comments and defer the case.

The case stands deferred to 11.06.2018.

Case No.:18/15/81-ALC2/2017	Party Name:LEGENDS THE MERCHANT GROUP	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00301/AM18/	RLA File :05/23/040/00139/AM18/	Lic.No/Date:0510403453 20.07.2017	Defer Date: 11.06.2018

88

Decision : NC observed that application for the above AA was referred to DIPP. NC decided to await their comments and defer the case.

The case stands deferred to 11.06.2018.

Case No.:5/15/81-ALC2/2017	Party Name:JAYACHANDRAN INDUSTRIES PVT LTD,	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00288/AM18/	RLA File :32/24/040/00015/AM18/	Lic.No/Date:3210078222 24.07.2017	Defer Date: 11.06.2018

89

Decision : NC observed that application for the above AA was referred to DIPP. NC decided to await their comments and defer the case.

The case stands deferred to 11.06.2018.

Case No.:12/15/81-ALC2/2017	Party Name:CONNECTRIX INDIA PVT. LTD.	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00295/AM18/	RLA File :03/94/040/00357/AM18/	Lic.No/Date:0310814797 24.07.2017	Defer Date: 11.06.2018

90

Decision : NC observed that application for the above AA was referred to DIPP. NC decided to await their comments and defer the case.

The case stands deferred to 11.06.2018.

Case No.:9/12/81-ALC2/2017	Party Name:APOLLO METALEX PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00264/AM18/	RLA File :05/23/040/00155/AM18/	Lic.No/Date:0510403526 27.07.2017	Defer Date: 11.06.2018

91

Decision : NC noted that application for the above has been referred to MOS for item No. 5. NC decided to await comments of MOS and defer the case.

The case stands deferred to 11.06.2018.

92	Case No.:4/24/81-ALC2/2017	Party Name:GOLDSTONE INFRA TECH LIMITED	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00506/AM18/	RLA File :09/24/040/00209/AM18/	Lic.No/Date:0910065334 08.08.2017	Defer Date:
Decision : NC observed that application for the above AA was referred to DIPP. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.				

93	Case No.:8/15/81-ALC2/2017	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00291/AM18/	RLA File :03/94/040/00392/AM18/	Lic.No/Date:0310815131 11.08.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to DIPP. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.				

94	Case No.:47/24/81-ALC2/2017	Party Name:RAJ ARYAN EXPORT PRIVATE LIMITED	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00549/AM18/	RLA File :05/24/040/00217/AM18/	Lic.No/Date:0510403706 17.08.2017	Defer Date:
Decision : NC observed that application for the above AA was referred to DIPP. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.				

95	Case No.:7/18/81-ALC2/2017	Party Name:JINDAL SAW LIMITED	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00356/AM18/	RLA File :05/23/040/00190/AM18/	Lic.No/Date:0510403717 18.08.2017	Defer Date: 11.06.2018
Decision : NC observed that reply of firm dated 17.01.2018 sent to DIPP on 30.01.2018 for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.				

96	Case No.:3/18/81-ALC2/2017	Party Name:GAMESA RENEWABLE PRIVATE LIMITED	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00352/AM18/	RLA File :04/24/040/00103/AM18/	Lic.No/Date:0410163454 23.08.2017	Defer Date: 11.06.2018

Decision : NC observed that application for the above AA was referred to DIPP, however, DIPP returned the application stating that case not concern their Department. NC decided to await their comments and defer the case.

The case stands deferred to 11.06.2018.

Case No.:14/18/81-ALC2/2017	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00363/AM18/	RLA File :06/24/040/00020/AM18/	Lic.No/Date:0610038682 29.08.2017	Defer Date: 11.06.2018
97 Decision : NC observed that application for the above AA was referred to DIPP (Chemical Division). NC decided to await their comments and defer the case.			
The case stands deferred to 11.06.2018.			

Case No.:1/21/81-ALC2/2017	Party Name:KIRTANLAL STEEL PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00442/AM18/	RLA File :03/94/040/00102/AM18/	Lic.No/Date:0310815526 05.09.2017	Defer Date: 11.06.2018
98 Decision : NC observed that application for the above AA was referred to DIPP. NC decided to await their comments and defer the case.			
The case stands deferred to 11.06.2018.			

Case No.:2/21/81-ALC2/2017	Party Name:KIRTANLAL STEEL PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00443/AM18/	RLA File :03/94/040/00105/AM18/	Lic.No/Date:0310815527 05.09.2017	Defer Date: 11.06.2018
99 Decision : NC observed that application for the above AA was referred to DIPP. NC decided to await their comments and defer the case.			
The case stands deferred to 11.06.2018.			

Case No.:17/24/81-ALC2/2017	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00519/AM18/	RLA File :56/24/040/00021/AM18/	Lic.No/Date:5610005209 06.09.2017	Defer Date:
100 Decision : NC observed that application for the above AA was referred to MoS. NC decided to await their comments and defer the case.			
The case stands deferred to 11.06.2018.			

101	Case No.:23/15/81-ALC2/2017	Party Name:RATNAMANI METALS AND TUBES LTD	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00306/AM18/	RLA File :08/24/040/00166/AM18/	Lic.No/Date:0810140933 14.09.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.			

102	Case No.:4/18/81-ALC2/2017	Party Name:GAMESA RENEWABLE PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00353/AM18/	RLA File :04/24/040/00126/AM18/	Lic.No/Date:0410163537 19.09.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP, however, DIPP returned the application stating that case not concern their Department. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.			

103	Case No.:19/18/81-ALC2/2017	Party Name:RAYCHEM RPG PVT LTD.	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00368/AM18/	RLA File :03/95/040/00479/AM18/	Lic.No/Date:0310815877 21.09.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.			

104	Case No.:15/21/81-ALC2/2017	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00456/AM18/	RLA File :03/94/040/00506/AM18/	Lic.No/Date:0310815989 27.09.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.			

105	Case No.:16/18/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310816014	Defer Date:

:01/81/050/00365/AM18/	:03/95/040/00262/AM18/	28.09.2017	11.06.2018
Decision : NC observed that DIPP deficiency letter dated 22.12.2017 sent to firm seeking certain information. NC decided to send a reminder and defer the case.			
The case stands deferred to 11.06.2018.			

Case No.:17/18/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00366/AM18/	RLA File :03/95/040/00261/AM18/	Lic.No/Date:0310816013 28.09.2017	Defer Date: 11.06.2018
106	Decision : NC observed that DIPP deficiency letter dated 22.12.2017 sent to firm seeking certain information. NC decided to send a reminder and defer the case.		
The case stands deferred to 11.06.2018.			

Case No.:22/21/81-ALC2/2017	Party Name:MODISON METALS LTD.	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00463/AM18/	RLA File :03/95/040/00447/AM18/	Lic.No/Date:0310816057 03.10.2017	Defer Date: 11.06.2018
107	Decision : NC observed that application for the above AA was referred to DIPP. NC decided to await their comments and defer the case.		
	The case stands deferred to 11.06.2018.		

Case No.:30/21/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00471/AM18/	RLA File :03/95/040/00511/AM18/	Lic.No/Date:0310816107 04.10.2017	Defer Date: 11.06.2018
108	Decision : NC observed that application for the above AA was referred to DIPP. NC decided to await their comments and defer the case.		
	The case stands deferred to 11.06.2018.		

Case No.:3/21/81-ALC2/2017	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00444/AM18/	RLA File :03/94/040/00544/AM18/	Lic.No/Date:0310816259 10.10.2017	Defer Date: 11.06.2018
109	Decision : NC observed that application for the above AA was referred to DIPP. NC decided to await their comments and defer the case.		
	The case stands deferred to 11.06.2018.		

110	Case No.:9/21/81-ALC2/2017	Party Name:EKANGA FOIL	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00450/AM18/	RLA File :08/24/040/00200/AM18/	Lic.No/Date:0810141124 10.10.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to DIPP. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.				

111	Case No.:34/21/81-ALC2/2017	Party Name:POSCO MAHARASHTRA STEEL PVT. LTD.,	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00475/AM18/	RLA File :03/95/040/00496/AM18/	Lic.No/Date:0310816310 11.10.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to MoS. MoS has stated that application is not complete, hence, complete application may be forwarded to them. NC decided to request concerned RA for forwarding a complete copy of the application and defer the case. The case stands deferred to 11.06.2018.				

112	Case No.:35/21/81-ALC2/2017	Party Name:POSCO MAHARASHTRA STEEL PVT. LTD.,	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00476/AM18/	RLA File :03/95/040/00497/AM18/	Lic.No/Date:0310816333 12.10.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to MoS. MoS has stated that application is not complete, hence, complete application may be forwarded to them. NC decided to request concerned RA for forwarding a complete copy of the application and defer the case. The case stands deferred to 11.06.2018.				

113	Case No.:8/18/81-ALC2/2017	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00357/AM18/	RLA File :05/23/040/00251/AM18/	Lic.No/Date:0510404280 13.10.2017	Defer Date: 11.06.2018
Decision : NC observed that DIPP deficiency letter dated 22.12.2017 sent to firm seeking certain information. NC decided to send a reminder and defer the case. The case stands deferred to 11.06.2018.				


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 Ministry of Commerce and Industry
 Government of India
 New Delhi

Case No.:6/18/81-ALC2/2017	Party Name:INDIA TRADING HOUSE	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00355/AM18/	RLA File :05/23/040/00238/AM18/	Lic.No/Date:0510404318 17.10.2017	Defer Date: 11.06.2018
114	Decision : NC observed that application for the above AA was referred to DIPP. DIPP informed that case not related to their Department. NC decided to forward the application to MoS for their comments and defer the case. The case stands deferred to 11.06.2018.		

Case No.:9/18/81-ALC2/2017	Party Name:PANASONIC APPLIANCES INDIA CO. LTD.,	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00358/AM18/	RLA File :04/24/040/00141/AM18/	Lic.No/Date:0410163600 17.10.2017	Defer Date: 11.06.2018
115	Decision : NC observed that DIPP deficiency letter dated 22.12.2017 sent to firm seeking certain information. NC decided to send a reminder and defer the case. The case stands deferred to 11.06.2018.		

Case No.:5/21/81-ALC2/2017	Party Name:AESTHETIC STAMPINGS & LAMINATIONS LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00446/AM18/	RLA File :03/94/040/00563/AM18/	Lic.No/Date:0310816394 17.10.2017	Defer Date: 11.06.2018
116	Decision : NC observed that application for the above AA was referred to MoS for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.		

Case No.:31/21/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00472/AM18/	RLA File :03/95/040/00522/AM18/	Lic.No/Date:0310816399 17.10.2017	Defer Date: 11.06.2018
117	Decision : NC observed that application for the above AA was referred to DIPP. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.		

Case No.:29/21/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00470/AM18/	RLA File :03/95/040/00559/AM18/	Lic.No/Date:0310816450 24.10.2017	Defer Date: 11.06.2018
118			

Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 11.06.2018.

119	Case No.:15/24/81-ALC2/2017	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00517/AM18/	RLA File :56/24/040/00027/AM18/	Lic.No/Date:5610005237 24.10.2017	Defer Date:
Decision : NC observed that application for the above AA was referred to MoS for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.				

120	Case No.:16/24/81-ALC2/2017	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00518/AM18/	RLA File :56/24/040/00025/AM18/	Lic.No/Date:5610005236 24.10.2017	Defer Date:
Decision : NC observed that application for the above AA was referred to MoS for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.				

121	Case No.:5/18/81-ALC2/2017	Party Name:GAMESA RENEWABLE PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00354/AM18/	RLA File :04/24/040/00147/AM18/	Lic.No/Date:0410163616 25.10.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to DIPP, however, DIPP returned the application stating that case not concern their Department. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.				

122	Case No.:6/21/81-ALC2/2017	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Approved
	HQ File :01/81/050/00447/AM18/	RLA File :03/94/040/00502/AM18/	Lic.No/Date:0310816527 26.10.2017	
Decision : NC observed that the export item gets covered under SION C-270 and accordingly, Committee decided to ratify the norms for the above AA as per SION.				

[Handwritten signature and official stamp]

RA concerned may take suitable consequential action accordingly.

123	Case No.:18/21/81-ALC2/2017	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00459/AM18/	RLA File :03/95/040/00369/AM18/	Lic.No/Date:0310816636 30.10.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.			

124	Case No.:19/21/81-ALC2/2017	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:24/81-ALC2/2017 20.03.2018	Closed
	HQ File :01/81/050/00460/AM18/	RLA File :03/95/040/00119/AM18/	Lic.No/Date:0310816637 30.10.2017	
	Decision : NC observed that above AA was issued by RA Mumbai vide their letter No. 03/95/040/119//AM-18/421 dated 30.10.2017. Accordingly, NC decided to close the case. RA concerned may take suitable consequential accordingly.			

125	Case No.:20/21/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00461/AM18/	RLA File :03/95/040/00581/AM18/	Lic.No/Date:0310816619 30.10.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.			

126	Case No.:50/24/81-ALC2/2017	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00552/AM18/	RLA File :05/24/040/00336/AM18/	Lic.No/Date:0510404414 30.10.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.			

127	Case No.:39/21/81-ALC2/2017	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
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HQ File :01/81/050/00480/AM18/	RLA File :03/95/040/01020/AM17/	Lic.No/Date:0310816650 31.10.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 11.06.2018.			

	Case No.:21/21/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
128	HQ File :01/81/050/00462/AM18/	RLA File :03/95/040/00602/AM18/	Lic.No/Date:0310816757 01.11.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 11.06.2018.			

	Case No.:38/21/81-ALC2/2017	Party Name:SCHOCH REEDS INDIA PVT LTD	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
129	HQ File :01/81/050/00479/AM18/	RLA File :03/95/040/00626/AM18/	Lic.No/Date:0310816795 03.11.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 11.06.2018.			

	Case No.:32/21/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
130	HQ File :01/81/050/00473/AM18/	RLA File :03/95/040/00596/AM18/	Lic.No/Date:0310816800 06.11.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 11.06.2018.			

Case No.:23/21/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00464/AM18/	RLA File :03/95/040/00603/AM18/	Lic.No/Date:0310816891 08.11.2017	Defer Date: 11.06.2018
131	Decision : NC decided to ask the firm to furnish as per DIPP OM No.P-47011/32/2018-TSW dated 20 th March, 2018 on the following points for examination of the case:		

1. Information in respect of Sl. No.11 & 11a of Standard Deficiency Format.
2. Area of export item(S) & Import items.
3. Thickness of import item.

The case stands deferred to 11.06.2018.

Case No.:24/21/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00465/AM18/	RLA File :03/95/040/00604/AM18/	Lic.No/Date:0310816893 08.11.2017	Defer Date: 11.06.2018
132			
Decision : NC decided to ask the firm to furnish as per DIPP OM No.P-47011/32/2018-TSW dated 20 th March, 2018 on the following points for examination of the case:			
1. Information in respect of Sl. No.11 & 11a of Standard Deficiency Format. 2. Area of export item(S) & Import items. 3. Thickness of import item.			
The case stands deferred to 11.06.2018.			

Case No.:13/21/81-ALC2/2017	Party Name:JAIKISHANDASS MALL JUTE PRODUCTS (P) LTD.	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00454/AM18/	RLA File :02/24/040/00123/AM18/	Lic.No/Date:0210207958 09.11.2017	Defer Date: 11.06.2018
133			
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 11.06.2018.			

Case No.:31/24/81-ALC2/2017	Party Name:TATA INTERNATIONAL LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00533/AM18/	RLA File :02/24/040/00125/AM18/	Lic.No/Date:0210207968 10.11.2017	Defer Date: 11.06.2018
134			
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 11.06.2018.			

Case No.:36/21/81-ALC2/2017	Party Name:RAYCHEM RPG PVT LTD.	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
HQ File :01/81/050/00477/AM18/	RLA File :03/95/040/00646/AM18/	Lic.No/Date:0310817016 13.11.2017	Defer Date: 11.06.2018
135			

Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 11.06.2018.

136	Case No.: 27/21/81-ALC2/2017	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date: 24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00468/AM18/	RLA File :03/95/040/00633/AM18/	Lic.No/Date: 0310817029 14.11.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to MoS for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.			

137	Case No.: 28/21/81-ALC2/2017	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date: 24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00469/AM18/	RLA File :03/95/040/00635/AM18/	Lic.No/Date: 0310817030 14.11.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to MoS for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.			

138	Case No.: 8/21/81-ALC2/2017	Party Name: DYNAMIC CABLES PVT. LTD.	Meet No/Date: 24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00449/AM18/	RLA File :13/24/040/00034/AM18/	Lic.No/Date: 1310048781 15.11.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.			

139	Case No.: 26/24/81-ALC2/2017	Party Name: RATNAMANI METALS AND TUBES LTD	Meet No/Date: 24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00528/AM18/	RLA File :08/24/040/00236/AM18/	Lic.No/Date: 0810141320 15.11.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.			

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 Director, Intellectual Property
 Department of Industrial Property
 Government of India
 New Delhi - 110002

140	Case No.:12/24/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00514/AM18/	RLA File :03/95/040/00667/AM18/	Lic.No/Date:0310817123 17.11.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.			

141	Case No.:13/24/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00515/AM18/	RLA File :03/95/040/00673/AM18/	Lic.No/Date:0310817124 17.11.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.			

142	Case No.:14/24/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00516/AM18/	RLA File :03/95/040/00675/AM18/	Lic.No/Date:0310817125 17.11.2017	Defer Date:
	Decision : NC observed that application for the above AA was referred to DIPP. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.			

143	Case No.:29/24/81-ALC2/2017	Party Name:SCHOCH REEDS INDIA PVT LTD	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00531/AM18/	RLA File :03/95/040/00672/AM18/	Lic.No/Date:0310817121 17.11.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.			

144	Case No.:39/24/81-ALC2/2017	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00541/AM18/	RLA File :05/23/040/00278/AM18/	Lic.No/Date:0510404630 17.11.2017	Defer Date: 11.06.2018

Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 11.06.2018.

145	Case No.:25/21/81-ALC2/2017	Party Name:PEPPERL&FUCHS MANUFACTURING (INDIA) PRIVATE LIMITE	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00466/AM18/	RLA File :04/24/040/00163/AM18/	Lic.No/Date:0410163715 20.11.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to DHI for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.06.2018.				

146	Case No.:37/21/81- ALC2/2017	Party Name:RIVER ENGINEERING PVT.LTD.	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00478/AM18/	RLA File :05/24/040/00371/AM18/	Lic.No/Date:0510404659 20.11.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.06.2018.				

147	Case No.:26/21/81- ALC2/2017	Party Name:PETZ CREATION	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00467/AM18/	RLA File :05/24/040/00383/AM18/	Lic.No/Date:0510404687 22.11.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.06.2018.				

148	Case No.:8/24/81-ALC2/2017	Party Name:MANAKSIA COATED METALS AND INDUSTRIES LIMITED	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00510/AM18/	RLA File :02/24/040/00135/AM18/	Lic.No/Date:0210207994 22.11.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to MoS for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.06.2018.				

149	Case No.:28/24/81-ALC2/2017	Party Name:SCHOCH REEDS	Meet No/Date:24/81-	Status:
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	INDIA PVT LTD	ALC2/2017 20.03.2018	Deferred
HQ File :01/81/050/00530/AM18/	RLA File :03/95/040/00702/AM18/	Lic.No/Date:0310817217 22.11.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 11.06.2018.			

150	Case No.: 37/24/81-ALC2/2017	Party Name:GOLDEN PEAKOCK OVERSEAS LTD	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00539/AM18/	RLA File :05/23/040/00317/AM18/	Lic.No/Date:0510404688 22.11.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.06.2018.				

151	Case No.: 33/21/81-ALC2/2017	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00474/AM18/	RLA File :04/24/040/00145/AM18/	Lic.No/Date:0410163731 23.11.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.06.2018.				

152	Case No.: 12/21/81-ALC2/2017	Party Name:INDUSTRIAL METAL POWDERS INDIA PVT LTD	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00453/AM18/	RLA File :31/83/040/00112/AM18/	Lic.No/Date:3110066921 24.11.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.06.2018.				

153	Case No.: 24/24/81-ALC2/2017	Party Name:POSCO MAHARASHTRA STEEL PVT. LTD.,	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00526/AM18/	RLA File :03/95/040/00640/AM18/	Lic.No/Date:0310817291 24.11.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to MoS for				

comments. NC decided to await their comments and defer the case.

The case stands deferred to 11.06.2018.

154	Case No.:7/21/81-ALC2/2017	Party Name:BERGEN PIPE SUPPORTS INDIA PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00448/AM18/	RLA File :04/24/040/00153/AM18/	Lic.No/Date:0410163738 28.11.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.				

155	Case No.:14/21/81-ALC2/2017	Party Name:JAIN METAL ROLLING MILLS	Meet No/Date:24/81-ALC2/2017 20.03.2018	Approved
	HQ File :01/81/050/00455/AM18/	RLA File :04/24/040/00155/AM18/	Lic.No/Date:0410163751 29.11.2017	
Decision : NC decided to ratify the norms for the above AA on repeat basis as per their AA No.0410163325 dated 13.07.2017 as DIPP comments vide F.No.7/442/2017-TSW dated 12 th March, 2018 as under : 1. Description of export item may be modified as "Lead Ingots 99.97% purity". 2. Quantity of import item may be allowed as 3451.725 MT taking clue from SION C-1153. RA concerned may take suitable consequential action accordingly.				

156	Case No.:35/24/81-ALC2/2017	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00537/AM18/	RLA File :31/83/040/00114/AM18/	Lic.No/Date:3110066924 29.11.2017	Defer Date: 11.06.2018
Decision : NC decided to ratify the norms for the above as per SION C-323 as per DHI recommendation. RA concerned may take suitable consequential action accordingly.				

157	Case No.:32/24/81-ALC2/2017	Party Name:TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00534/AM18/	RLA File :04/24/040/00173/AM18/	Lic.No/Date:0410163757 30.11.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to DIPP for				

comments. NC decided to await their comments and defer the case.

The case stands deferred to 11.06.2018.

158	Case No.:25/24/81-ALC2/2017	Party Name:R.R.KABEL LIMITED,	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00527/AM18/	RLA File :03/95/040/00670/AM18/	Lic.No/Date:0310817483 04.12.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.			

159	Case No.:48/24/81-ALC2/2017	Party Name:RAJHANS METALS PVT. LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00550/AM18/	RLA File :24/24/040/00032/AM18/	Lic.No/Date:2410042309 05.12.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.			

160	Case No.:43/24/81-ALC2/2017	Party Name:NAPINO AUTO & ELECTRONICS LTD.	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00545/AM18/	RLA File :05/24/040/00389/AM18/	Lic.No/Date:0510404735 06.12.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.			

161	Case No.:49/24/81-ALC2/2017	Party Name:SANEET STEELS	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00551/AM18/	RLA File :05/24/040/00388/AM18/	Lic.No/Date:0510404728 06.12.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.			

162	Case No.:52/24/81-ALC2/2017	Party Name:SHIVALIK	Meet No/Date:24/81-	Status:
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	BIMETAL CONTROLS LTD	ALC2/2017 20.03.2018	Deferred
HQ File :01/81/050/00554/AM18/	RLA File :05/24/040/00381/AM18/	Lic.No/Date:0510404730 06.12.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to DIPP. NC decided to await their comments and defer the case.			
The case stands deferred to 11.06.2018.			

163	Case No.:11/24/81-ALC2/2017	Party Name:MANASH KUMAR PAUL	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00513/AM18/	RLA File :02/24/040/00143/AM18/	Lic.No/Date:0210208034 07.12.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.06.2018.				

164	Case No.:23/24/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00525/AM18/	RLA File :03/95/040/00738/AM18/	Lic.No/Date:0310817584 07.12.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.06.2018.				

165	Case No.:19/24/81-ALC2/2017	Party Name:NICO EXTRUSIONS LTD.	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00521/AM18/	RLA File :03/95/040/00423/AM18/	Lic.No/Date:0310817742 13.12.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.06.2018.				

166	Case No.:33/24/81-ALC2/2017	Party Name:TOPAZ INDUSTRIES	Meet No/Date:24/81-ALC2/2017 20.03.2018	Approved
	HQ File :01/81/050/00535/AM18/	RLA File :03/95/040/00734/AM18/	Lic.No/Date:0310817744 13.12.2017	
Decision : NC decided to ratify the norms for the above AA as DIPP comments vide				

F.No.7/80/2018-TSW dated 12th March, 2018 as under :

1. Word "containing 93460Kgs of Stainless Steel Grade 201" may be suffixed with the description of export item.
2. Word "Relevant" may be prefixed swathe description of import item and its quantity may be allowed as applied for i.e. 100002.2 Kgs as 1.07 Kgs/Kg content in export item.

RA concerned may take suitable consequential action accordingly.

167	Case No.: 42/24/81-ALC2/2017	Party Name: LAXMI TRADERS	Meet No/Date: 24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00544/AM18/	RLA File :05/23/040/00351/AM18/	Lic.No/Date: 0510404904 13.12.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.			

168	Case No.: 20/24/81-ALC2/2017	Party Name: PARAM INDUSTRIES	Meet No/Date: 24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00522/AM18/	RLA File :03/95/040/00732/AM18/	Lic.No/Date: 0310817774 14.12.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.			

169	Case No.: 21/24/81-ALC2/2017	Party Name: PARAM INDUSTRIES	Meet No/Date: 24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00523/AM18/	RLA File :03/95/040/00682/AM18/	Lic.No/Date: 0310817772 14.12.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.			

170	Case No.: 38/24/81-ALC2/2017	Party Name: JINDAL SAW LIMITED	Meet No/Date: 24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00540/AM18/	RLA File :05/23/040/00350/AM18/	Lic.No/Date: 0510404940 14.12.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP for			

comments. NC decided to await their comments and defer the case.

The case stands deferred to 11.06.2018.

171	Case No.:53/24/81-ALC2/2017	Party Name:SUNDER IMPEX,PVT. LTD.	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00555/AM18/	RLA File :05/24/040/00431/AM18/	Lic.No/Date:0510404934 14.12.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.			

172	Case No.:44/24/81-ALC2/2017	Party Name:P.K.STEEL AND METAL WORKS	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00546/AM18/	RLA File :05/24/040/00398/AM18/	Lic.No/Date:0510404994 19.12.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.			

173	Case No.:22/24/81-ALC2/2017	Party Name:POCL ENTERPRISES LTD.,	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00524/AM18/	RLA File :04/24/040/00190/AM18/	Lic.No/Date:0410163810 20.12.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.			

174	Case No.:40/24/81-ALC2/2017	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00542/AM18/	RLA File :05/23/040/00324/AM18/	Lic.No/Date:0510405008 20.12.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.			

175	Case No.:34/24/81-ALC2/2017	Party Name:TRINITY PLAST	Meet No/Date:24/81-	Status:
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[Handwritten signature and stamp]
 V. H.
 Director, Patent Office
 Government of India
 New Delhi

		ALC2/2017 20.03.2018	Deferred
HQ File :01/81/050/00536/AM18/	RLA File :03/95/040/00771/AM18/	Lic.No/Date:0310817977 22.12.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 11.06.2018.			

176	Case No.:27/24/81-ALC2/2017	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00529/AM18/	RLA File :03/95/040/00781/AM18/	Lic.No/Date:0310818017 26.12.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to DIPP. NC decided to await their comments and defer the case.				
The case stands deferred to 11.06.2018.				

177	Case No.:30/24/81-ALC2/2017	Party Name:TARAPUR TRANSFORMERS LIMITED	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00532/AM18/	RLA File :03/95/040/00593/AM18/	Lic.No/Date:0310818016 26.12.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.06.2018.				

178	Case No.:51/24/81-ALC2/2017	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00553/AM18/	RLA File :05/24/040/00462/AM18/	Lic.No/Date:0510405105 26.12.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.06.2018.				

179	Case No.:1/24/81-ALC2/2017	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00503/AM18/	RLA File :13/24/040/00045/AM18/	Lic.No/Date:1310048817 27.12.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to DIPP. NC decided				

to await their comments and defer the case.

The case stands deferred to 11.06.2018.

180	Case No.:10/24/81-ALC2/2017	Party Name:MANASH KUMAR PAUL	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00512/AM18/	RLA File :02/24/040/00156/AM18/	Lic.No/Date:0210208086 27.12.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 11.06.2018.			

181	Case No.:45/24/81-ALC2/2017	Party Name:PARSVNATH OVERSEAS	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00547/AM18/	RLA File :05/24/040/00459/AM18/	Lic.No/Date:0510405116 27.12.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 11.06.2018.			

182	Case No.:54/24/81-ALC2/2017	Party Name:TDT COPPER LIMITED	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00556/AM18/	RLA File :05/24/040/00464/AM18/	Lic.No/Date:0510405117 27.12.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 11.06.2018.			

183	Case No.:36/24/81-ALC2/2017	Party Name:YOGESHWAR POLYMERS	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00538/AM18/	RLA File :08/24/040/00289/AM18/	Lic.No/Date:0810141642 28.12.2017	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 11.06.2018.			

184	Case No.:2/24/81-ALC2/2017	Party Name:GANGES	Meet No/Date:24/81-	Status:
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	INTERNATIONALE (P) LTD.,	ALC2/2017 20.03.2018	Deferred
HQ File :01/81/050/00504/AM18/	RLA File :04/24/040/00197/AM18/	Lic.No/Date:0410163844 29.12.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 11.06.2018.			

185	Case No.:7/24/81-ALC2/2017	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00509/AM18/	RLA File :02/24/040/00154/AM18/	Lic.No/Date:0210208091 29.12.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to MNRE for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.06.2018.				

186	Case No.:41/24/81-ALC2/2017	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00543/AM18/	RLA File :05/23/040/00355/AM18/	Lic.No/Date:0510405148 29.12.2017	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.06.2018.				

187	Case No.:5/24/81-ALC2/2017	Party Name:JAIN METAL ROLLING MILLS	Meet No/Date:24/81- ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00507/AM18/	RLA File :04/24/040/00194/AM18/	Lic.No/Date:0410163870 05.01.2018	Defer Date: 11.06.2018
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.06.2018.				

188	Case No.:6/24/81-ALC2/2017	Party Name:JIGER PLAST [INDIA]	Meet No/Date:24/81- ALC2/2017 20.03.2018	Approved
	HQ File :01/81/050/00508/AM18/	RLA File :03/94/040/00713/AM18/	Lic.No/Date:0310818281 05.01.2018	
Decision : NC decided to ratify the norms for the above AA as DIPP comments vide				

F.No.7/81/2018-TSW dated 12th March, 2018 as under :

1. Word "containing 93460Kgs of Stainless Steel Grade 201" may be suffixed with the description of export item.
2. Word "Relevant" may be prefixed swathe description of import item and its quantity may be allowed as applied for i.e. 100002.2 Kgs as 1.07 Kgs/Kg content in export item.

RA concerned may take suitable consequential action accordingly.

189	Case No.:46/24/81-ALC2/2017	Party Name:R.K.ENTERPRISES.	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00548/AM18/	RLA File :05/24/040/00495/AM18/	Lic.No/Date:0510405246 05.01.2018	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.			

190	Case No.:9/24/81-ALC2/2017	Party Name:MANASH KUMAR PAUL	Meet No/Date:24/81-ALC2/2017 20.03.2018	Status: Deferred
	HQ File :01/81/050/00511/AM18/	RLA File :02/24/040/00162/AM18/	Lic.No/Date:0210208123 11.01.2018	Defer Date: 11.06.2018
	Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.			

Note : DIPP vide their Ref. No. P-47015/4/2018-TSW (E-18746) has informed that cases at Sl Nos.: 49, 59, 66, 68, 69, 75, 84-86, 93, 94, 104-106, 109, 110, 125, 126, 128, 129, 131-134, 138, 140-143, 146, 147, 149-152, 161, 165, 167-169, 171-173, 175, 178, 179, 181, 183, 184, 189, 204, 207, 211, 218, 220 and 223-225 pertains MSME Industrial Units and case may be referred to Min. of MSME and cases at Sl. Nos.: 163, 180 and 190 pertains to M/o Mines. These cases are being consulted in next NC Meeting.

MINUTES OFFLINE AGENDA OF MEETING NO. 24/81 DATED 20.03.2018
HELD ON 05.04.2018

191

Case No. AR-140	M/S. MC COM INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting No. 24/81	HQ File: 01/81/50/416/AM14/DES-II
Dated:- 20.03.2018	RLA File: 03/95/040/000615/AM14
Subject:-	Ratification of norms in respect of advance authorization No. 0310756580 dated 01.11.2013.
Decision : NC observed that application for the above AA was referred to MSME for comments. No comments received inspite of reminder. NC decided to await their comments and defer the case.	


 Director General
 Foreign Trade
 Ministry of Commerce and Industry
 Government of India
 New Delhi

The case stands deferred to 11.06.2018.

192

Case No. AR-141	M/S. MET TRADE (INDIA) LIMITED
Meeting No. 24/81	HQ File: 01/81/050/00219/AM13/DES.II
Dated:- 20.03.2018	RLA File: 05/24/040/00168/AM13/
Subject:-	Revision of ratified norms in respect of advance authorization No. 0510331816 dated 09.08.2012.

Decision : NC observed that application for the above AA was referred to MSME for comments. No comments received inspite of reminder. NC decided to await their comments and defer the case.

The case stands deferred to 11.06.2018.

193

Case No. AR-142	M/S. MC COM INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting No. 24/81	HQ File: 01/81/050/00073/AM14/DES.II
Dated:- 20.03.2018	RLA File: 03/95/040/01054/AM13/
Subject:-	Ratification of norms in respect of advance authorization No. 0310729610 dated 26.03.2013.

Decision : NC observed that application for the above AA was referred to MSME for comments. No comments received inspite of reminder. NC decided to await their comments and defer the case.

The case stands deferred to 11.06.2018.

194

Case No. AR-143	M/S. LM WIND POWER BLADES (INDIA) PVT. LIMITED
Meeting No. 24/81	HQ File: 01/81/050/00080/AM16/
Dated:- 20.03.2018	RLA File: 07/24/040/00435/AM15/
Subject:-	Ratification of norms in respect of advance authorization No. 0710107924 dated 25.03.2015.

Decision : NC observed that application for the above AA was referred to C&PC for comments. No comments received inspite of reminder. NC decided to await their comments and defer the case.

The case stands deferred to 11.06.2018.

195

Case No. AR-144	M/S. LM WIND POWER BLADES (INDIA) PVT. LIMITED
Meeting No. 24/81	HQ File: 01/81/050/00092/AM16/
Dated:- 20.03.2018	RLA File: 07/24/040/00441/AM15/
Subject:-	Ratification of norms in respect of advance authorization No. 0710107923 dated 25.03.2015.

Decision : NC observed that application for the above AA was referred to C&PC for comments. No comments received inspite of reminder. NC decided to await their comments and defer the case.

The case stands deferred to 11.06.2018.

Case No. AR-148	M/S. BILCARE LIMITED
Meeting No. 24/81	HQ File :01/81/050/00619/AM15/DES-II/
Dated:- 20.03.2018	RLA File :31/83/040/00228/AM15/
Subject:	Ratification of norms in respect of advance authorization No. 3110065219 dated 20.01.2015.

Decision : NC observed that application for the above AA was referred to C&PC for comments. No comments received inspite of reminder. NC decided to await their comments and defer the case.

The case stands deferred to 11.06.2018.

Case No. AR-149	M/S. MOLEX (INDIA) PRIVATE LIMITED
Meeting No. 24/81	HQ File No: 01/81/050/00260/AM09/DES-II/
Dated:- 20.03.2018	RLA File No: 07/24/040/00171/AM09/
Subject:	Modification of ratified norms in respect of advance authorization no. 0710058415 dated 09.07.2008.
Decision: NC observed that application for the above AA was referred to MeitY for comments. No comments received inspite of reminder. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.	

Case No. AR-151	M/S. ANJANI TECHNOPLAST LIMITED
Meeting No. 24/81	HQ File No: 01/81/050/00175/AM10/
Dated:- 20.03.2018	RLA File No: 05/23/040/00036/AM10/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510249179 dated 11.09.2009.
Decision: NC observed that application for the above AA was referred to DIPP(Chemical Division) for comments. No comments received inspite of reminder. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.	

Case No. AR- 254	M/S. BHANDARI FOILS & TUBES LIMITED
Meeting No. 24/81	HQ File No: 01/81/050/00086/AM11/ DES.II/
Dated:- 20.03.2018	RLA File No: 03/94/040/00268/AM11/
Subject:	Modification of ratified norms in respect of advance authorization no. 0310581975 dated 02.07.2010.
Decision: NC observed that application for the above AA was referred to MoS for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.	

Case No. AR- 255	M/S. BHANDARI FOILS & TUBES LIMITED
Meeting No. 24/81	HO File No: 01/81/050/00305/AM11/DES.II/

Dated:- 20.03.2018	RLA File No: 03/94/040/00418/AM11/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0310595668 dated 07.10.2010.
Decision: NC observed that application for the above AA was referred to MoS for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.	

201

Case No. AR- 264	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 24/81	HQ File No: 01/81/050/00562/AM11/DES.II/
Dated:- 20.03.2018	RLA File No: 05/23/040/00336/AM11/
Subject:	Modification of ratified norms in respect of advance authorization no. 0510284584 dated 24.02.2011.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.	

202

Case No. AR- 266	M/S. INDO COOL COMPOSITES PRIVATE LIMITED
Meeting No. 24/81	HQ File No: 01/81/050/00464/AM16/DES.II/
Dated:- 20.03.2018	RLA File No: 04/24/040/00114/AM16/
Subject:	Ratification of norms in respect of advance authorization no. 0410160874 dated 05.08.2015.
Decision: NC observed that application for the above AA was referred to DIPP(Chemical Division) for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.	

203

Case No. AR- 268	M/S. MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting No. 24/81	HQ File No.: 01/81/050/00263/AM15/DES-II
Dated:- 20.03.2018	RLA File No.: 09/24/040/00629/AM13/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 0910055693 dated 09.04.2013.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.	

204

Case No. AR- 270	M/S. TUBEX INDIA
Meeting No. 24/81	HQ File No.: 01/81/050/00408/AM17/DES-II
Dated:- 20.03.2018	RLA File No.: 05/24/040/00247/AM17/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510399600 dated 01.09.2016.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.	

205

Case No. AR- 277	M/S. ZTT INDIA PRIVATE LIMITED
Meeting No. 24/81	HQ File No.: 01/81/050/00329/AM16/DES-II
Dated:- 20.03.2018	RLA File No.: 04/24/040/00134/AM16/
Subject:	Ratification of norms in respect of Advance Authorization No. 0410161005 dated 10.09.2015.
Decision: NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.	

206

Case No. AR- 282	M/S. ASSOCIATED CABLES PRIVATE LIMITED
Meeting No. 24/81	HQ File : 01/81/050/00641/AM17/DES-II/
Dated:- 20.03.2018	RLA File : 03/94/040/00914/AM17/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0310810350 dated 05.01.2017.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.	

207

Case No. AR- 283	M/S. ASSOCIATED PIGMENTS LIMITED
Meeting No. 24/81	HQ File :01/81/050/00042/AM18/DES-II/
Dated:- 20.03.2018	RLA File : 02/24/040/00264/AM17/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0210207512 dated 03.04.2017.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.	

208

Case No. AR- 284	M/S. CORDS CABLE INDUSTRIES LIMITED
Meeting No. 24/81	F. No. 01/81/050/00271/AM15/
Dated:- 20.03.2018	RA File No. 05/23/040/00311/AM14/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510371560 dated 22.11.2013.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.	

209

Case No. AR- 285	M/S. ELKAY TELELINKS LIMITED
Meeting No. 24/81	HQ File No: 01/81/050/00009/AM17/DES.II/

Dated:- 20.03.2018	RLA File No: 05/23/040/00419/AM16/
Subject:	Ratification of norms in respect of AA No. 0510397504 dated 04.02.2016.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.	

210

Case No. AR- 286	M/S. ELKAY TELELINKS LIMITED
Meeting No. 24/81	HQ File No: 01/81/050/00646/AM17/DES.II/
Dated:- 20.03.2018	RLA File No: 05/23/040/00342/AM17/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510401602 dated 10.02.2017.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.	

211

Case No. AR- 287	M/S. GLOBAL OVERSEAS
Meeting No. 24/81	HQ File No: 01/81/050/00144/AM13/DES.II/
Dated:- 20.03.2018	RLA File No: 05/23/040/00029/AM13/
Subject:	Re-fixation of norms in respect of advance authorization no. 0510324256 dated 09.05.2012.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.	

212

Case No. AR- 288	M/S. JINDAL SAW LIMITED
Meeting No. 24/81	HQ File No: 01/81/050/00009/AM16/DES.II/
Dated:- 20.03.2018	RLA File No: 05/23/040/00509/AM15/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510393185 dated 13.02.2015.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.	

213

Case No. AR - 289	M/S. JINDAL SAW LIMITED
Meeting No. 24/81	HQ File No: 01/81/050/00163/AM16/DES.II
Dated:- 20.03.2018	RLA File No: 05/23/040/00053/AM16/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510394385 dated 29.05.2015.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.	

214

Case No. AR- 290	M/S. KEI INDUSTRIES LIMITED
Meeting No. 24/81	HQ File No: 01/81/050/00018/AM17/DES-II/
Dated:- 20.03.2018	RLA File No: 05/23/040/00512/AM16/
Subject:	Re-fixation of norms in respect of Advance Authorization No. 0510397777 dated 01.03.2016.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.	

215

Case No. AR- 291	M/S. KEI INDUSTRIES LIMITED
Meeting No. 24/81	HQ File No: 01/81/050/00119/AM17/DES-II/
Dated:- 20.03.2018	RLA File No: 05/23/040/00540/AM16/
Subject:	Re-fixation of norms in respect of Advance Authorization No. 0510398068 dated 30.03.2016.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.	

216

Case No. AR- 292	M/S. KEI INDUSTRIES LIMITED
Meeting No. 24/81	HQ File No: 01/81/050/00120/AM18/DES-II/
Dated:- 20.03.2018	RLA File No: 05/23/040/00019/AM18/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510402454 dated 04.05.2017.
Decision: NC decided to ratify the norms for the above AA as DIPP written comments dated 16 th March, 2018 as under :	

1. Net weight of export items may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	231.9	22	331.4	43	8144.7	64	2799.7
2	410.5	23	435.3	44	2034.1	65	6238.7
3	406.5	24	633.1	45	361.4	66	175.6
4	296.2	25	324.3	46	537.5	67	278.7
5	540.7	26	536.1	47	973.7	68	378.9
6	375.7	27	795.2	48	1591.8	69	725.4
7	1606.9	28	5054	49	2109.8	70	113.1
8	2384.1	29	11135.5	50	3986.7	71	159.6
9	1051.9	30	17073.1	51	6497.3	72	328.5
10	3338	31	14772.2	52	700.6	73	944.7
11	861.9	32	12010.9	53	2959.1	74	9438.2

12	1279.1	33	9898.2	54	2922.1	75	5704.3
13	2218.3	34	7401.8	55	119.9	76	580.8
14	230.8	35	6396.6	56	280.9	77	530.5
15	792.7	36	5313.4	57	732.2	78	3315.7
16	1158.5	37	1385.9	58	1355.4	79	2996.7
17	2011.5	38	7262.1	59	460.8	80	6790.1
18	263.9	39	1577.1	60	518.9	81	5590.6
19	159.8	40	359.2	61	882.6		
20	191.9	41	592.1	62	1138.6		
21	249.4	42	4920.6	63	1781.1		

- Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as 1.01 Kgs. Kg. content in export items at Sl. No. 1 to 80
- Words " Semi Conductive XLPE Compound" may be deleted from the description of import item at Sl. No. 2 and quantities of XLPE Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1 to 37, 45 to 54, 58 to 65 & 70 to 81.
- Quantities of import item at Sl. No 3 viz. PVC Resin may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1 to 37, 45 to 73 & 75 to 81.
- Quantities of import item at Sl. No 4 viz. Antimony Trioxide may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1 to 37, 45 to 73 & 75 to 81.
- Quantity of import item at Sl. No. 5 i.e. HDPE may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 to 6, 38 to 44 & 74.
- Quantity of import item at Sl. No. 9 i.e. Semi Conducting Water Blocking Tape/Water Blocking Tape(Cable grade) may be allowed as 1.02 Sq.Mtrs./Sq.Mtr. content in the export items at Sl. No. 30 to 37, 58 to 65, 74 & 75.
- Quantities of import item at Sl. No. 9 viz Copper Tape/Copper Foil (E.C grade) may be allowed as 1.01 Kgs./kg content in the export items at Sl. No. 30 to 37 & 74.

RA concerned may take suitable consequential action accordingly.

217

Case No. AR- 293	M/S. KINECO KAMAN COMPOSITES - INDIA PVT. LIMITED
Meeting No. 24/81	HQ File No: 01/81/050/00291/AM17/DES-II/
Dated:- 20.03.2018	RLA File No: 17/24/040/00032/AM17/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 1710006354 dated 09.06.2016.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.	

218

Case No. AR – 294	M/S. KSE ELECTRICALS PVT. LIMITED
Meeting No. 24/81	HQ File No: 01/81/050/00090/AM18/DES.II/
Dated:- 20.03.2018	RLA File No: 02/24/040/00011/AM18/
Subject:	Ratification of norms in respect of Advance Authorization No. 0210207536 dated 20.04.2017.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.	

The case stands deferred to 11.06.2018.

219

Case No. AR- 295	M/S. LAXMI ELECTRONICS MOULDS & PRECISION ENGINEERING PRIVATE LIMITED
Meeting No. 24/81	HQ File No: 01/81/050/00090/AM14/DES-II/
Dated:- 20.03.2018	RLA File No: 07/24/040/00523/AM13/
Subject:	Ratification of ad-hoc norms in respect of Advance Authorization No. 0710094713 dated 09.04.2013.
Decision: NC observed that reply of the firm was forwarded to MeitY for examination/comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.	

220

Case No. AR- 296	M/S. MAGEBA BRIDGE PRODUCTS PRIVATE LIMITED
Meeting No. 24/81	HQ File No: 01/81/050/00378/AM17/DES.II/
Dated:- 20.03.2018	RA File No. 02/24/040/00048/AM17/
Subject:	Ratification of norms in respect of Advance Authorization No. 0210206764 dated 17.06.2016.
Decision: NC decided to ratify the norms for the above AA as DIPP comments vide F.No.7/124/2018-TSW dated 12 th March, 2018 as under :	
- Quantities of import items at Sl. No.1 to 7 & 10 to 14 may be allowed on net to net basis with accountability clause - Word "Relevant" may be prefixed with the description of import items at Sl. No. 8 & 9 and their quantities may be allowed as 1.02 Kgs/Kg content in export item.	
RA concerned may take suitable consequential action accordingly.	

221

Case No. AR- 297	M/S. NSIL EXPORTS LIMITED
Meeting No. 24/81	HQ File: 01/81/050/00301/AM17/DES-II
Dated:- 20.03.2018	RLA File: 56/24/040/00024/AM17/
Subject:	Ratification of norms in respect of Advance Authorization No. 5610004969 dated 08.08.2016.
Decision: NC decided to ratify the norms for the above AA as MoS comments vide F.No.2(11)/2016-TD dated 26.02.2018 as under :	
Export product is covered under SION C-473 of handbook of Procedures Vol.II. The quantity of Zinc has been calculated as per Engineering Table No.2. The quantity of Hot Rolled Alloy Steel Sheets/strips/wide coils of relevant grade has been allowed based on content basis as per SION C-473. The quantity of items of import to be allowed under the aforesaid AA has been calculated for per tonne of export product in the Excel sheets enclosed.	
RA concerned may take suitable consequential action accordingly.	

222

Case No. AR- 298	M/S. PHOENIX FOILS PRIVATE LIMITED
Meeting No. 24/81	HQ File No: 01/81/050/00127/AM17/
Dated:- 20.03.2018	RLA File No: 03/95/040/00829/AM16/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 0310802700 dated 18.02.2016

Decision: NC decided to **modify** the norms for the above AA as MoS comments vide F.No.2(10)/2016-TD dated 20.02.2018 as under :

Existing item of import	Correction in the existing description of item of import
Cold Rolled Stainless Steel coils of thickness 0.38 mm and 1.75mm, width above 1000-1275 mm of Grade 316/316L.	Cold Rolled Stainless Steel coils of thickness 0.38 mm to 1.75mm, width above 1000-1275 mm of Grade.

RA concerned may take suitable consequential action accordingly.

223

Case No. AR – 299	M/S. RAJGURU ENTERPRISES PVT. LIMITED
Meeting No. 24/81	HQ File No: 01/81/050/00413/AM15/DES.II/
Dated:- 20.03.2018	RLA File No: 03/95/040/00437/AM15/
Subject:	Ratification of norms in respect of advance authorization no. 0310789472 dated 19.09.2014.

Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.
The case stands deferred to 11.06.2018.

224

Case No. AR – 300	M/S. RAJGURU ENTERPRISES PVT. LIMITED
Meeting No. 24/81	HQ File No: 01/81/050/00072/AM16/DES.II/
Dated:- 20.03.2018	RLA File No: 03/95/040/00876/AM15/
Subject:	Ratification of norms in respect of advance authorization no. 0310793079 dated 19.01.2015.

Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.
The case stands deferred to 11.06.2018.

225

Case No. AR – 301	M/S. RAJGURU ENTERPRISES PVT. LIMITED
Meeting No. 24/81	HQ File No: 01/81/050/00180/AM16/DES.II/
Dated:- 20.03.2018	RLA File No: 03/95/040/00059/AM16/
Subject:	Ratification of norms in respect of advance authorization no. 0310795621 dated 29.04.2015.

Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.
The case stands deferred to 11.06.2018.

226

Case No. AR- 302	M/S. SIEMENS LIMITED
Meeting No. 24/81	HQ File: 01/81/050/106/AM15 /DES-II
Dated:- 20.03.2018	RLA File: 03/95/040/01013/AM14/
Subject:	Request for modification of norms in respect of M/s. Siemens Limited for AA No. 0310774805 dated 18.03.2014.
Decision: NC decided to modify the norms for the above AA as DHI comments vide F.No.3/84/2014 dated 12.03.2018 as under :	
Export Product : 25 MVAR 330KV Reactor	
Import Item No.2 - Net to net without wastage with accountability clause. Net weight to be certified by jurisdictional excise (GST) authority.	
RA concerned may take suitable consequential action accordingly.	

227

Case No. AR- 303	M/S. STERLITE POWER TRANSMISSION LIMITED
Meeting No. 24/81	HQ File : 01/81/050/00073/AM18/DES-II/
Dated:- 20.03.2018	RLA File : 03/95/040/00654/AM17/
Subject:	Ratification of norms in respect of Advance Authorization No. 0310811638 dated 06.03.2017.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 11.06.2018.	

228

Case No. AR- 304	M/S. STERLITE POWER TRANSMISSION LIMITED
Meeting No. 24/81	HQ File : 01/81/050/00072/AM18/DES-II/
Dated:- 20.03.2018	RLA File : 03/95/040/00755/AM17/
Subject:	Ratification of norms in respect of Advance Authorization No. 0310811659 dated 07.03.2017.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 11.06.2018.	

229

Case No. AR- 305	M/S. STERLITE POWER TRANSMISSION LIMITED
Meeting No. 24/81	HQ File : 01/81/050/00074/AM18/DES-II/
Dated:- 20.03.2018	RLA File : 03/95/040/00840/AM17/
Subject:	Ratification of norms in respect of Advance Authorization No. 0310811681 dated 07.03.2017.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 11.06.2018.	

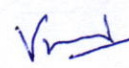
230

Case No. AR- 306	M/S. TECHFAB (INDIA) INDUSTRIES LIMITED
Meeting No. 24/81	HQ File No: 01/81/050/00302/AM15/DES.II
Dated:- 20.03.2018	RLA File No:03/95/040/00210/AM15/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0310786532 dated 08.07.2014.
Decision: NC decided to modify the description of export item as "Steel Gabion/with /without PVC Coated" as per amendment sheet issued by DGFT Mumbai for the above AA as per DIPP comments vide F.No.7/9/2017/TSW dated 23.03.2018(copy enclosed). RA concerned may take suitable consequential action accordingly.	

231

Case No. AR- 307	M/S. WEATHERFORD DRILLING & PRODUCTION SERVICES (I) PRIVATE LIMITED
Meeting No. 24/81	HQ File : 01/81/050/00489/AM08/DES-II/
Dated:- 20.03.2018	RLA File : 34/24/040/00185/AM08/
Subject:	Ratification of norms in respect of Advance Authorization No. 3410020553 dated 07.01.2008.
Decision: NC observed that application for the above AA was referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.06.2018.	

Date: **28.06.2018**
Place: New Delhi


(Vinod Kumar Kashyap)
Foreign Trade Development Officer

विनोद कुमार काश्यप
VINOD KUMAR KASHYAP
Foreign Trade Development Officer
Directorate General of Foreign Trade
भारतीय बाह्य व्यापार विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

4
26-03-2018

F. No. 7(416)/2017-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)

Subject : Advance Authorisation No. 0510371064 dated. 14.11.2013 for export of molded components- M/s Motherson Sumi System Ltd. New Delhi

DGFT UO No. 01/81/50/188/AM-17/DES-II/499 dated 2.1.2018.

M/s. Motherson Sumi System Ltd. has proposed manufacture & export of polyamide & plastics / molded parts. The firm was requested to provide certain details & clarification regarding the wastage generated in the manufacturing process. While the firm has provided clarification regarding the process involved in the manufacture of the very high wastage generated in the manufacturing process, ranging from 355 % to 5 % due to using number of cavity in the mould and runner. Accordingly, the following is recommended.

Item of Export with S.No. in list	Quantity	Item of Import	Quantity Recommended
1. Articles made of Polyamide 66 components for Energy Meters: Betatiger (Slider Lifter RH) (740-BTGR-001-A) (Net content of imported inputs in the exported item : Polyamide 66 : Stanyl TE250F8 0001 Natural-390.60 Kgs.)	630000.0 Numbers	1. Polyamide 66 : Stanyl TE250F8 0001 Natural	976.5 kgs.
2. Articles made of Polyamide 66 components for Energy Meters: Betatiger (Slider Lifter LH) (740-BTGR-002-A) (Net content of imported inputs in the exported item : Polyamide 66 : Stanyl TE 250 F8 0001 Natural-485.10 Kgs.)	630000.0 Numbers	2. Polyamide 66 : Stanyl TE250F8 0001 Natural	1261.26 kgs.
3. Articles made of Polyamide 66 components for Energy Meters: UMLENKHEBEL (Hinge) (740-HEUL-001-A) (Net content of imported inputs in the exported item : Polyamide 66 : Stanyl TE 250 F8 0001 Natural-957.6	1260000 Numbers	3. Polyamide 66 : Stanyl TE250F8 0001 Natural	1800.28 kgs.
4. Articles made of Polyamide 66 components for Energy Meters Betatiger (721-BTGR-002-A) (Net content of imported inputs in the exported item : Polyamide 66 : Stanyl TE250F8 0001 Natural-1310.800 Kgs.)	1160000 Numbers	4. Polyamide 66 : Stanyl TE250F8 0001 Natural	1907.85 kgs.
5. Articles made of Polyamide 66 components for Energy Meters :Schieber (Slide Lifter) (740-SCHB-001-A) (Net content of imported inputs in the exported	630000.0 Kgs.	5. Polyamide 66 :LATILUB 66-20 T G/20 NAT:0079	1727.36 kgs.

-59-

VINOD KUMAR KESAR
Director General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi

item : Polyamide 66 : LATILUB 66-20T G/20 NAT 0079-1064.700 Kgs.			
6. Articles made of Polyamide 66 components for Energy Meters : BOBBIN (740 (-SPKR-003-A). (Net content of imported inputs in the export item : Polyamide 66:LATAMID 66 H2 G/35-VOKB1 Black 3324 (2646.00Kgs.)	630000.00 Numbers	6. Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK 3324	3383.42 kgs.
7. Articles made of Polyamide 66 components for Energy Meters: Grund plate (Housing) (740-GRPL-002 A) (Net content of imported inputs in export item : Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK 3324 :6987.00)	630000.00 Numbers	7. Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK 3324	30812.670 kgs.
8. Articles made of Polyamide 66 components for Energy Meters: ABDECKKAPPE (Cover) (Net content of imported inputs in export item : Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK 3324-12915.00Kgs)	630000.0 Numbers	8. Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK 3324	13990.8 kgs.
9. Articles made of Polyamide 66 components for Energy Meters: ABDECKKAPPE (740- ABKP-002-A) (Net content of imported inputs in export item : Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK 3324-7934.40Kgs.)	1160000.00 Numbers	9. Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK 3324	8669.125 kgs.
10. Articles made of Polyamide 66 components for Energy Meters: Grund platte (Housing) (740-GRPL-002 A) (Net content of imported inputs in export item : Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK 3324- 13084.80 Kgs.)	1160000.00 Numbers	10. Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK 3324	14393.28 kgs.
11. Articles made of Polyamide 66 components for Energy Meters: BOBBIN (740 (-SPKR-003-A). (Net content of imported inputs in the export item : Polyamide 66:LATAMID 66 H2 G/35-VOKB1 Black 3324-1426.800 Kgs)	1160000 Numbers	11. Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK 3324	1844.70 kgs.

This has the approval of TA (B).

(Nand Lal)
Consultant, DIPP
28.03.2018

DGFT (NC-II)

F. No. 7(416)/2017-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)

2. Subject : Advance Authorisation No. 0510399684 dated. 12.9.2016 for export of molded components - M/s Motherson Sumi System Ltd.- New Delhi

DGFT UO No. 01/81/50/00336/AM-17 dated 10.10.2017.

M/s. Motherson Sumi System Ltd. has proposed manufacture & export of polyamide & plastics / molded parts. The firm was requested to provide certain details & clarification regarding the wastage generated in the manufacturing process. While the firm has provided clarification regarding the process involved in the manufacture of the very high wastage generated in the manufacturing process, ranging from 355 % to 5 % due to using number of cavity in the mould and runner. Accordingly, the following is recommended.

Item of Export	Quantity	Item of Import	Quantity
1. Articles made of Polyamide 66 components for Energy Meters: Molded Component Slider Lifter (743-BTGR-001-A)	960000.0 Numbers.	1. Polyamide 66:Stanyl TE 250 F8 00001 Natural	2374.98 Kgs.
2. Articles made of Polyamide 66 components for Energy Meters: Molded Component Slider Lifter (743-BTGR-002-A)	960000.0 Numbers	2. Polyamide 66:Stanyl TE 250 F8 00001 Natural	1936.18 Kgs.
3. Articles made of Polyamide 66 components for Energy Meters: BETATIGER (721-BTGR-002-A)	540000 Numbers	3. Polyamide 66:Stanyl TE 250 F8 00001 Natural	805.21 Kgs.
4. Articles made of Polyamide 66 components for Energy Meters: SLIDER LIFTER (742-BTGR-002-A)	180000 Numbers	4. Polyamide 66:Stanyl TE 250 F8 00001 Natural	352.8 Kgs.
5. Articles made of Polyamide 66 components for Energy Meters: BOBBIN (740-SPKR-003-A)	960000 Numbers	5. Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK: 3324	5004.50 Kgs.
6. Articles made of Polyamide 66 components for Energy Meters: Molded Component Housing (743-GRPL-001 A)	960000.0 Numbers	6. Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK: 3324	37195.20 Kgs.
7. Articles made of Polyamide 66 components for Energy	960000.0 Numbers	7. Polyamide 66 :LATAMID 66 H2	19832.0 Kgs.

-61-


 Vinod Kumar Keshwani
 Joint Secretary (Trade Policy) / Joint Secretary
 Department of Industrial Policy & Promotion
 Ministry of Commerce & Industry
 Government of India
 New Delhi

Meters: Molded Component Covers(743-ABKP-001- A)		G/35-VOK81 BLACK: 3324	
8. Articles made of Polyamide 66 components for Energy Meters: ABDECKKAPPE (721-ABKP-001-A)	540000.0 Numbers	8. Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK: 3324	4041.14 Kgs.
9. Articles made of Polyamide 66 components for Energy Meters: GRUNDPLATE (721-GRPL:002-A)	540000.0 Numbers	9. Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK: 3324	6467.34 Kgs.
10. Articles made of Polyamide 66 components for Energy Meters: BOBBIN(700-SPKR-008-A)	540000.0 Numbers	10. Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK: 3324	859.07 Kgs.
11. Articles made of Polyamide 66 components for Energy Meters: Molded Component (Cover)(742-ABKP -002-A)	180000.0 Numbers	11. Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK: 3324	2070.3 Kgs.
12. Articles made of Polyamide 66 components for Energy Meters: Molded Component (Housing)(742-GRPL-002-A)	180000.0 Numbers	12. Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK: 3324	2691.36 Kgs.
13. Articles made of Polyamide 66 components for Energy Meters: Sliders Lifter (742-ISOT-002-A)	180000.0 Numbers	13. Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK: 3324	348.55 Kgs.

This has the approval of TA (B).


(Nand Lal)
Consultant, DIPP
28.03.2018

DGFT (NC-II)



78
20-03-2018

F.No. 7/29/2018-TS
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support Section)

Udyog Bhawan, New Delhi
Dated, the 16th March, 2018

OFFICE MEMORANDUM

Subject: Ratification of norms in respect of Advance Authorisation No. 0310813868 dated 08.06.2017 issued to M/s Polycab Wires Pvt. Limited
Ref: DGFT U.O. No. 01/81/50/218/AM-18/DES-2/222 dated 20.07.2017

Advance Authorisation may be ratified as under:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 14 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 14.
3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 & 2.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1 to 13.
5. Quantity of import item at Sl. No. 4 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 7 & 8.
6. Quantity of import item at Sl. No. 5 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 2 to 6, 8, 10 & 12 to 14.
7. Quantity of import item at Sl. No. 6 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export item at Sl. No. 2 to 6, 8, 10 & 12 to 14.
8. Quantity of import item at Sl. No. 7 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 7 & 8.
9. Quantity of import item at Sl. No. 8 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the export items at Sl. No.3, 5, 7, 8, 10 & 12 to 14.
10. Quantity of import item at Sl. No. 9 i.e. Glass Mica Tape may be allowed as 1.02 Kgs./Kg. content in the export items at Sl. No. 9, 12 & 13.
11. Quantities of import items at Sl. No. 10 to 17(LLDPE, Aluminium Trihydrate, Silane Coupling Agent, Perkadox, Anioxident, Calcium Carbonate, Calcined Clay, Magnisium Hydroxide) may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1, 7, 9 & 11.
12. Import item at Sl. No. 18 i.e. Wooden Cable Drum may be allowed as per packing policy

Norms committee may take a view


(S. K. Jain)

Development Officer
Tele : 2306 3166

To
Directorate General of Foreign Trade
(Sh. Vinod Kumar Kashyap, FTDO, DES-II)
Udyog Bhawan, New Delhi.

-63-


विनोद कुमार काश्यप
VINOD KUMAR KASHYAP
Foreign Trade Development Officer
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi

SCHEDULE OF CONSUMPTION AND CIF VALUES OF RAW MATERIALS
 ADVANCE AUTHORISATION FILE NO. 03/95/040/00197/AM18
 ADVANCE AUTHORISATION NO. 0310813868 Dated 08.06.2017

Sr. No.	Size & type Of Cables	Qty (MTRS)	Cable wt (MTs)
1	Copper Cond. XLPE Insulated ZHFR Sheathed Al. Wire Armoured Cables Below 1000 V.		
1.01	1 Core X 630 Sq.MM	4000	27.080
1.02	1 Core X 500 Sq.MM	2000	10.680
1.03	1 Core X 630 Sq.MM	4000	27.080
1.04	1 Core X 500 Sq.MM	3000	16.020
2	Copper Cond. XLPE Insulated PVC Sheathed Al. Wire Armoured Cables Below 1000 V.		
2.01	1 Core X 300 Sq.MM	10000	32.900
2.02	1 Core X 400 Sq.MM	5000	16.450
2.03	1 Core X 300 Sq.MM	5000	16.450
2.04	1 Core X 150 Sq.MM	320	0.602
3	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables Below 1000 V.		
3.01	2 Core X 2.5 Sq.MM	21880	10.174
3.02	2 Core X 4 Sq.MM	17700	9.381
3.03	2 Core X 6 Sq.MM	2260	1.401
3.04	3 Core X 4 Sq.MM	4585	2.705
3.05	3 Core X 6 Sq.MM	2480	1.934
3.06	4 Core X 4 Sq.MM	9840	6.691
3.07	2 Core X 10 Sq.MM	860	0.791
3.08	3 Core X 10 Sq.MM	640	0.672
3.09	3 Core X 16 Sq.MM	4340	5.816
3.10	2 Core X 16 Sq.MM	1000	1.170
3.11	2 Core X 70 Sq.MM	13200	29.172
3.12	2 Core X 95 Sq.MM	12500	35.500
3.13	3 Core X 240 Sq.MM	18000	158.040
3.14	3.5 Core X 300 Sq.MM	70000	858.900
3.15	3 Core X 50 Sq.MM	720	1.591
3.16	3 Core X 95 Sq.MM	6080	23.408
3.17	3 Core X 120 Sq.MM	640	2.976
3.18	3.5 Core X 120 Sq.MM	220	1.192
3.19	2 Core X 25 Sq.MM	220	0.279
3.20	4 Core X 25 Sq.MM	2000	3.720
3.21	3 Core X 25 Sq.MM	6000	8.100
3.22	12 Core X 2.5 Sq.MM	21500	20.210
4	Copper Cond. XLPE Insulated I & O Shielded PVC Sheathed GS. Wire Braiding Instrumentation Cables Below 1000 V.		
4.01	3 Pair X 2.5 Sq.MM	13200	9.108
5	Copper Cond. XLPE Insulated I&O Shielded PVC Sheathed Armoured Instrumentation Cables Below 1000 V.		
5.01	6 Pair X 2.5 Sq.MM	11240	15.174
5.02	5 Pair X 0.5 Sq.MM	52200	25.056
5.03	5 T X 1.5 Sq.MM	10350	10.350
5.04	2 Pair X 1.5 Sq.MM	25650	11.799
5.05	10 T X 1.5 Sq.MM	46800	76.752
5.06	2 T X 1.5 Sq.MM	2000	1.080
5.07	7 T X 1.5 Sq.MM	4000	4.800
6	Copper Cond. XLPE Insulated Overall Shielded PVC Sheathed GS. Wire Braiding Instrumentation Cables Below 1000 V.		
6.01	1 Pair X 2.5 Sq.MM	3240	0.940
7	Cu.Cond. Covered with Semi Cond. Comp. XLPE Insulated Cu. Tape ZHFR Sheathed Armoured Cables 11 KV.		
7.01	3 Core X 240 Sq.MM	1000	12.750

-64-

16/11/2017

UDYOG BHAWAN, NEW DELHI
 110002

8	Cu.Cond. Covered with Semi Cond. Comp. XLPE Insulated Cu. Tape PVC Sheathed Armoured Cables 11 KV.		
8.01	3 Core X 240 Sq.MM	4000	50.920
9	Copper Cond. Covered with Glass Mica Tape XLPE Insulated ZHFR Sheathed Unarmoured Cables Below 1000 V.		
9.01	2 Core X 2.5 Sq.MM	1000	0.225
9.02	5 Pair X 0.5 Sq.MM	5610	0.982
9.03	10 Pair X 0.5 Sq.MM	2650	0.848
10	Copper Cond. XLPE Insulated Overall Shielded PVC Sheathed Armoured Instrumentation Cables Below 1000 V.		
10.01	5 Pair X 0.5 Sq.MM	56700	21.830
11	Copper Cond. XLPE Insulated ZHFR Sheathed Unarmoured Cables Below 1000 V.		
11.01	5 Pair X 0.5 Sq.MM	500	0.067
12	Copper Cond. Covered with Glass Mica Tape XLPE Insulated I&O Shielded PVC Sheathed Armoured Cables Below 1000 V.		
12.01	20 Pair X 0.5 Sq.MM	750	1.320
12.02	5 T X 1.5 Sq.MM	33650	41.390
12.03	10 T X 1.5 Sq.MM	1950	3.920
13	Copper Cond. Covered with Glass Mica Tape XLPE Insulated Overall Shielded PVC Sheathed Armoured Cables Below 1000 V.		
13.01	2 Pair X 0.5 Sq.MM	7700	2.849
13.02	10 Pair X 0.5 Sq.MM	5000	4.100
13.03	20 Pair X 0.5 Sq.MM	1400	1.960
13.04	5 Pair X 0.5 Sq.MM	22965	11.942
13.05	5 Pair X 0.5 Sq.MM	11650	6.058
14	Copper Cond. PE Insulated Petroleum Jelly with PVC Sheathed Armoured Co-Axial Cables Below 1000 V.		
14.01	RG 6	680	0.150

✓ 1613 12.1

✓

122
20.03.2018

F.No. 7/52/2018-TS
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support Section)

Udyog Bhawan, New Delhi
Dated, the 16th March, 2018

OFFICE MEMORANDUM

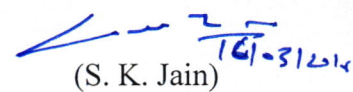
Subject: Ratification of norms in respect of Advance Authorisation No. 0310816527 dated 26.10.2017 issued to M/s Apar Industries Limited

Ref: DGFT U.O. No. 01/81/50/447/AM18/DES-2/534 dtd. 10.01.2018

Advance Authorisation may be ratified as under:

1. Net Weights of 1.507 MT, 25.744 MT, 7.038 MT, 6.728 MT, 5.412 MT, 39.479 MT, 58.920 MT & 10.114 MT may be specified with the quantities of export products from Sl. No 1 to 8 respectively.
2. Quantity of import item at Sl. No 1 viz. Primary Unalloyed Aluminium may be allowed as applied for i.e. 3131 Kgs. as 1.01 Kgs./Kg content in the export item at Sl. No. 8.
3. Quantity of import item at Sl. No 2 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 83695.21 Kgs. as 1.01 Kgs./Kg content in the export items at Sl. No. 1 to 8.
4. Quantities of import item at Sl. No. 3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export items at Sl. No. 1 to 8, as claimed by the firm.
5. Quantities of import item at Sl. No. 4 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export items at Sl. No. 1 to 5, 7 & 8, as claimed by the firm.
6. Quantities of import item at Sl. No. 5 viz. Plasticizer(DOP) may be allowed as 1.01 Kgs./Kg content in the export items at Sl. No. 1 to 5, 7 & 8, as claimed by the firm.

Norms committee may take a view


(S. K. Jain)

Development Officer
Tele : 2306 3166

To
Directorate General of Foreign Trade
(Sh. Vinod Kumar Kashyap, FTDO, DES.II)
Udyog Bhawan, New Delhi.


विनाद कुमार कश्यप
VINOD KUMAR KASHYAP
विनोद कुमार कश्यप, फुल टाइम ऑफिसर
Foreign Trade Development Officer
विनोद कुमार कश्यप, फुल टाइम ऑफिसर
Directorate General of Foreign Trade
विनोद कुमार कश्यप, फुल टाइम ऑफिसर
Udyog Bhawan, New Delhi

12/

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE

OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE,
NEW C.G.O.BLDG., NEW MARINE LINES, CHURCHGATE, MUMBAI 400 020.

FILE NO. 03/95/040/119/AM-18 ¹²¹ DATE: 30.10.2017

To,
Norms Committee,
O/o. The Director General of Foreign Trade,
Udyog Bhavan, Maulana Azad Road,
New Delhi 110 011.

Kind Attn: SHRI.K.P.SINGH, DYDCFT, NC-1
Sub: Grant of Advance Authorization of Net to Net basis
in terms of Para 4.7 of IIBP/ Repeat Basis as per Para 4.7.1
& 4.7.2 of IIBP (Vol.I) 2009-14.

Sir,

M/S.MAN INDUSTRIES(INDIA) LTD,MUMBAI
have been granted Advance Authorization No.0310816637 dt 30.10.2017
. The copies of application are not being forwarded to Headquarters due to the following
reasons

The Advance Authorization has been issued on Net to Net basis in terms of
General Note No.4 of Engineering Product inserted by Public Notice No.46 dated
6.11.2002.

The Advance Authorization has been issued on Repeat Basis in terms of Para 4.7
read with Para 4.7.1 & 4.7.2 of IIBP (Vol.I) on basis of decision of Norms Committee in
copy of decision enclosed

Yours faithfully,

(A.S.KANASE)

FOREIGN TRADE DEVELOPMENT OFFICER
FOR ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE

✓
13/11/18

-67-

13/11/18
भारत प्रवाह विभाग
विदेशी व्यापार विभाग, अखिल
भारत व्यापार निदेशक कार्यालय
एन. सी. ई. डी. बिल्डिंग, न्यू मरिन लाइन्स,
चर्चगेट, मुंबई ४०० ०२०

132
20-03-2018

No: P-47011/32/2018-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support)

Udyog Bhawan, New Delhi
Dated, the 20th March, 2018

OFFICE MEMORANDUM

Subject: Ratification of Norms in respect of Adv. Authorization No.. 0310816891 dt. 08.09.2017 and No. 0310816893 dt. 08.11.2017.issued under Para 4.7 (of HBP (VoLI) to M/s Param Industries, Mumbai- reg.

Ref: (i) DGFT No. U.O. No.01/81/50/464/AM-18/DES-2/527 dated 8.1.2018 &
(ii) DGFT No. U.O. No.01/81/50/465/AM-18/DES-2/536 dated 10.01.2018

With reference to the above, the undersigned is directed to request the Norms Committee to ask the firm to submit following information:

1. Information in respect of Sl. No. 11 & 11A of Standard Deficiency Format.
2. Area of export item(s) & import items
3. Thickness of import item

2. This issues with the approval of Technical Adviser (Boiler).



(Sundeep Chauhan)
Development Officer
Tel: 3200

To
Directorate General of Foreign Trade
(Sh. Vinod Kashyap, FTDO)
Udyog Bhawan, New Delhi



विनोद कश्यप
VINOD KASHYAP
Director General of Foreign Trade
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi

155
20-03-2017

F. No. 7/442/2017-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support Section)

Udyog Bhawan, New Delhi
Dated, the 12th March, 2018

OFFICE MEMORANDUM

Subject: Ratification of norms in respect of Advance Authorisation No. 0410163751 dated 29.11.2017 issued to M/s Jain Metal Rolling Mills

Ref: DGFT No. 01/81/50/455/AM-18/DES-II/515 dated 05/01/2018

Advance Authorisation may be ratified as under on repeat basis as per their Advance Authorization No. 0410163325 dated 13.07.2017 ratified in NC meeting dated 08/08/2017:

1. Description of export item may be modified as "Lead Ingots 99.97 % purity"
2. Quantity of import item may be allowed as 3451.725 MT taking clue from SION C-1153

Norms committee may take a view


(S. K. Jain)
Development Officer

To
Directorate General of Foreign Trade
(Sh. Vinod Kumar Kashyap , FTDO, DES-II)
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Technical Support Officer
Foreign Trade Policy & Promotion
Department of Industrial Policy & Promotion
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

20.03.2018

F. No. 7/80/2018-TS
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support Section)

Udyog Bhawan, New Delhi
Dated, the 8th March, 2018

OFFICE MEMORANDUM

Subject: Ratification of norms in respect of Advance Authorisation No. 0310817744 dated 13.12.2017 issued to M/s Topaz Industries

Advance Authorisation may be ratified as under on repeat basis:

1. Words "containing 93460 Kgs. of Stainless Steel Grade 201" may be suffixed with the description of export item.
2. Word "Relevant" may be prefixed with the description of import item and its quantity may be allowed as applied for i.e. 100002.2 Kgs. as 1.07 Kgs./Kg. content in export item.

Norms committee may take a view

(S. K. Jain)

Development Officer

Tel: 011-23063166

To
Directorate General of Foreign Trade
(Sh. Vinod Kumar Kashyap , FTDO, DES-II)
Udyog Bhawan, New Delhi

Vinod Kumar Kashyap
FTDO, DES-II
Udyog Bhawan, New Delhi

188
20.03.2018

F. No. 7/81/2018-TS
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support Section)

Udyog Bhawan, New Delhi
Dated, the 8th March, 2018

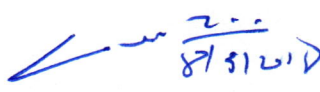
OFFICE MEMORANDUM

Subject: Ratification of norms in respect of Advance Authorisation No. 0310818281 dated 05.01.2018 issued to M/s Jigar Plast (India)

Advance Authorisation may be ratified as under on repeat basis:

1. Words "containing 93460 Kgs. of Stainless Steel Grade 201" may be suffixed with the description of export item .
2. Word "Relevant" may be prefixed with the description of import item and its quantity may be allowed as applied for i.e. 100002.2 Kgs. as 1.07 Kgs./Kg. content in export item.

Norms committee may take a view


(S. K. Jain)
Development Officer
Tel: 011-23063166

To
Directorate General of Foreign Trade
(Sh. Vinod Kumar Kashyap , FTDO, DES-II)
Udyog Bhawan, New Delhi

-71-


VINOD KUMAR KASHYAP
FTDO, DES-II
Udyog Bhawan, New Delhi

216
20-03-2018

**Department of Industrial Policy & Promotion
(Technical Support Section)**

Udyog Bhawan, New Delhi
Dated, the 16th March, 2018

OFFICE MEMORANDUM

Subject: Ratification of norms in respect of Advance Authorisation No. 0510402454 dated 04.05.2017 issued to M/s KEI Industries Limited

Ref: DGFT U.O. No. 01/81/50/00120/AM-18/DES-2/562 dated 15.02.2018

Advance Authorisation may be ratified as under:

1. Net weight of export items may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	231.9	22	331.4	43	8144.7	64	2799.7
2	410.5	23	435.3	44	2034.1	65	6238.7
3	406.5	24	633.1	45	361.4	66	175.6
4	296.2	25	324.3	46	537.5	67	278.7
5	540.7	26	536.1	47	973.7	68	378.9
6	375.7	27	795.2	48	1591.8	69	725.4
7	1606.9	28	5054	49	2109.8	70	113.1
8	2384.1	29	11135.5	50	3986.7	71	159.6
9	1051.9	30	17073.1	51	6497.3	72	328.5
10	3338	31	14772.2	52	700.6	73	944.7
11	861.9	32	12010.9	53	2959.1	74	9438.2
12	1279.1	33	9898.2	54	2922.1	75	5704.3
13	2218.3	34	7401.8	55	119.9	76	580.8
14	230.8	35	6396.6	56	280.9	77	530.5
15	792.7	36	5313.4	57	732.2	78	3315.7
16	1158.5	37	1385.9	58	1355.4	79	2996.7
17	2011.5	38	7262.1	59	460.8	80	6790.1
18	263.9	39	1577.1	60	518.9	81	5590.6
19	159.8	40	359.2	61	882.6		
20	191.9	41	592.1	62	1138.6		
21	249.4	42	4920.6	63	1781.1		

- Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as 1.01 Kgs. Kg. content in export items at Sl. No. 1 to 80
- Words “ Semi Conductive XLPE Compound” may be deleted from the description of import item at Sl. No. 2 and quantities of XLPE Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1 to 37, 45 to 54, 58 to 65 & 70 to 81.
- Quantities of import item at Sl. No 3 viz. PVC Resin may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1 to 37, 45 to 73 & 75 to 81.
- Quantities of import item at Sl. No 4 viz. Antimony Trioxide may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1 to 37, 45 to 73 & 75 to 81.
- Quantity of import item at Sl. No. 5 i.e. HDPE may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 to 6, 38 to 44 & 74.

- 72 -


B-10, Udyog Bhawan, New Delhi
VIND-10, Udyog Bhawan, New Delhi
Phone No. 2323-2429
Fax No. 2323-2429
E-mail: vindi@vindi.gov.in
vindi@vindi.gov.in
Udyog Bhawan, New Delhi

7. Quantity of import item at Sl. No. 9 i.e. Semi Conducting Water Blocking Tape/Water Blocking Tape(Cable grade) may be allowed as 1.02 Sq.Mtrs./Sq.Mtr. content in the export items at Sl. No. 30 to 37, 58 to 65, 74 & 75.
8. Quantities of import item at Sl. No. 9 viz Copper Tape/Copper Foil (E.C grade) may be allowed as 1.01 Kgs./kg content in the export items at Sl. No. 30 to 37 & 74.

Norms committee may take a view

(S. K. Jain)

Development Officer

Tele : 2306 3166

To
Directorate General of Foreign Trade
(Sh. Vinod Kumar Kashyap, FTDO, DES-II)
Udyog Bhawan, New Delhi


VINOD KUMAR KASHYAP
Foreign Trade Development Officer
DES-II
Udyog Bhawan, New Delhi

220
20-03-2018

F.No. 7/124/2018-TS
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support Section)

Udyog Bhawan, New Delhi
Dated, the 16th March, 2018

OFFICE MEMORANDUM

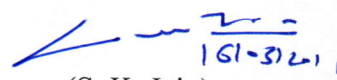
**Subject: Ratification of norms in respect of Advance Authorisation No. 0210206764
dated 17.06.2016 issued to M/s Mageba Bridge Products Pvt. Ltd**

Ref: DGFT U.O. No. 01/81/50/378/AM17/DES-2/619 dtd. 14.03.2018

Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No 1 to 7 & 10 to 14 may be allowed on net to net basis with accountability clause.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 8 & 9 and their quantities may be allowed as 1.02 Kgs./kg. content in export item.

Norms committee may take a view


(S. K. Jain)
Development Officer
Tele : 2306 3166

To
Directorate General of Foreign Trade
(Sh. Vinod Kumar Kashyap, FTDO, DES.II)
Udyog Bhawan, New Delhi.


VINOD KUMAR KASHYAP
Foreign Trade Development Officer
Technical Support Section
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi

Government of India
Ministry of Steel
Technical Division

221
20-3-2018

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol-I) of Advance Authorization (AA) No 5610004969 dated 08.08.2016 - M/s National Steel & Agro Industries Limited; Indore.

DGFT may refer to the UO Note No 01/81/50/301/AM-17/DES-II/55 dated 21.02.2018 whereby the requisite information received from M/s **National Steel & Agro Industries Limited; Indore** was forwarded to Ministry of Steel for ratification of the above mentioned Advance Authorization.

It may be noted that the export product is covered under **SION C 473** of Handbook of Procedures Vol-II. The quantity of Zinc has been calculated as per Engineering Table No 2. The quantity of Hot Rolled Alloy Steel Sheets/strips/wide coils of relevant grade has been allowed based on content basis as per SION C-473. The quantity of items of import to be allowed under the aforesaid AA has been calculated for per tonne of export product in the Excel sheets enclosed herewith for consideration of the NORMS Committee.



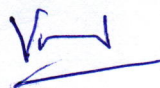
(S.K. Bhatnagar)

Deputy Industrial Adviser
Telefax: 011-23062490

Encl: as above

Shri Vinod Kashyap, FTDO, DGFT, UdyogBhawan, New Delhi.

Ministry of Steel U.O.No. 2(11)/2016- TD dated 26.02.2018


VINOD KASHYAP
FTDO, DGFT, Udyog Bhawan, New Delhi
Ministry of Steel, Government of India
20-03-2018

Sl.No	Advanced Authorisation No. & Date	Description of Item of Export	Quantity of Export MT	Thickness (MM)	Zinc Coating in export product (gms/m2)	Quantity of Input per ton of export product				
						Zinc (Kg)	Hot Rolled Alloy Steel Sheets/ Strips/ Wide Coils of relevent grade (Kg)	Rolling Mill Rolls (Kg)	Rolling Oil (Kg)	Steel Strapping (Kg)
1	5610004969 dated 08.08.2016	Cold rolled Galvanized (Plain/Corrugated) Alloy Steel Sheets of relevent grade having thickness 0.14 mm to 0.71 mm and having Zinc coating 80 - 90 gms/m ²	4767.790							
			473.684	0.140	80	74.41	1,034.81	1.25	0.35	2.00
			847.650	0.140	90	95.89	1,010.79	1.25	0.35	2.00
			53.362	0.150	80	69.42	1,040.39	1.25	0.35	2.00
			107.748	0.150	90	89.43	1,018.02	1.25	0.35	2.00
			61.736	0.180	80	57.78	1,053.40	1.25	0.35	2.00
			133.354	0.180	90	74.41	1,034.81	1.25	0.35	2.00
			26.226	0.200	70	51.97	1,059.90	1.25	0.35	2.00
			58.056	0.200	80	51.97	1,059.90	1.25	0.35	2.00
			932.810	0.200	90	66.92	1,043.18	1.25	0.35	2.00
			245.296	0.220	80	47.22	1,065.21	1.25	0.35	2.00
			318.864	0.220	90	60.80	1,050.03	1.25	0.35	2.00
			103.730	0.230	90	58.14	1,053.00	1.25	0.35	2.00
			26.728	0.250	70	41.53	1,071.57	1.25	0.35	2.00
			59.536	0.250	80	41.53	1,071.57	1.25	0.35	2.00
			51.168	0.250	90	53.46	1,058.23	1.25	0.35	2.00
			14.202	0.290	80	37.06	1,076.57	1.25	0.35	2.00
			47.068	0.290	90	47.70	1,064.67	1.25	0.35	2.00
			119.114	0.300	80	37.06	1,076.57	1.25	0.35	2.00
			548.850	0.460	90	27.77	1,086.95	1.25	0.35	2.00
			538.608	0.710	90	18.24	1,097.61	1.25	0.35	2.00

576-

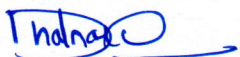

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 Place: [illegible]

222
20-3-2018

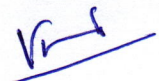
Government of India
Ministry of Steel
Technical Division

DGFT may refer to UO No dated 08.05.2018 regarding ratification of norm in terms of Para 4.7 of HBP (Vol) Advance Authorization No 0310802700 dated 18.02.2016 of M/s Phoenix Foils Private Limited, Mumbai. In this connection, the following change in the description of item of import may be corrected:

AA No & Date	Existing item of import	Correction in the existing description of item of import
0310802700 dated 18.02.2016	Cold Rolled Stainless Steel coils of thickness 0.38 mm and 1.75 mm, width above 1000 - 1275 mm of Grade 316/316L	Cold Rolled Stainless Steel coils of thickness 0.38 mm to 1.75 mm, width above 1000 - 1275 mm of Grade 316/316L


(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri Vinod Kashyap, FTDO, DGFT, Udyog Bhawan, New Delhi.
Ministry of Steel U.O.No. 2(10)/2016-TD-Vol-II dated 20.02.2018


विनोद काश्यप
VINOD KASHYAP, FTDO
विनोद काश्यप, फीटो, डीजीटी
एन.डी.ए. भवन, नई दिल्ली
Deputy Industrial Adviser
अधीन निदेशक, औद्योगिक विकास
एन.डी.ए. भवन, नई दिल्ली
Udyog Bhawan, New Delhi

226
20-03-2018

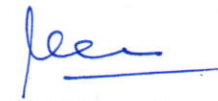
Government of India
Department of Heavy Industry
TSW(B) Section

Ref: ID 01/81/50/106/AM-15/2/DES.I dated 21.2.2018
AA No. 310774805 - M/s Siemens

E.P. 25 MVAR 330KV Reactor

Import Item No.2 - Net to net without any wastage with
accountability clause. Net weight to be certified by jurisdictional excise
(GST) Authority.

2. NC-II may please see for consideration.


(K.K. Tiwari)

Industrial Adviser

Dy. DGFT, DESII
F.NO.3/84/2014 dt. 12.3.2018

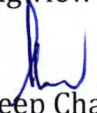

VINEET KUMAR
Joint Secretary
Department of Heavy Industry
Government of India
New Delhi
Udyog Bhawan, New Delhi

Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support)

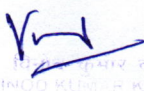
Subject: Request for modification of export item description in respect of Adv. Authorization No. 0310786532 dated 08.07.2014 issued to M/s TECHFAB (INDIA) INDUSTRIES LTD. - reg.

The undersigned is directed to refer to DGFT I.D. No.01/81/50/302/AM15/DES-2/56 dated 12.02.2018 regarding the abovementioned subject and say that as the O/o Joint DGFT Mumbai has already amended the description of export item to "Steel Gabion with/without PVC Coated" on 25.12.2014, this office has no objection to the same but net quantity of steel wire in the export product may be ascertained from the applicant and quantity to be allowed duty free may be 1.01% of the net quantity in the export product..

2. This issues with the approval of Technical Adviser (Boiler) for taking view of NC.


(Sundeep Chauhan)
Development Officer
Tel: 3200

Sh. Vinod Kumar Kashyap, FTDO, DGFT, Udyog Bhawan, New Delhi
DIPP UO note no. No: 7/9/2017/TSW Dt. 23.3.2018, UB, New Delhi


VINOD KUMAR KASHYAP
For an export promotion officer
For an export promotion officer
Director General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi